Fifth Series, Vol. IX, No. 23

Tuesday, December 14, 1971
Agrahayana 23, 1893 (Saka)

LOK SABHA DEBATES

(Third Session)

No. 4(7) 3
6 12 82

(*Vol. IX contains Nos. 21 to 31*)

LOK SABHA SECRETARIAT
NEW DELHI
Price : Rs. 4 00

CONTENTS

No. 23—Tuesday, December 14, 1971/Agrahayana 23, 1893 (Saka)

	Columns
Re Movement of the U. S. Seventh Fleet into the Indian Ocean	1—4
Papers Laid on the Table	4—8
Correction of Answer to S. Q. No. 1646 dated 9.8.1971— *Re* Pilferage of I. O. C. products in the Eastern region	8—9
Demands for Supplementary Grants (General), 1971-72...	9—39
Shri Biren Dutta	13—15
Shri R. K. Sinha	15—17
Shri Ramavatar Shastri	18—22
Shri Chintamani Panigrahi	22—25
Shri Mohanraj Kalingarayar	25—27
Dr. Laxminarain Pandeya	28—32
Shri Birender Singh Rao	32—36
Shri K. R. Ganesh	37—39
Appropriation (No. 4) Bill, 1971—*Introduced and passed*—	
Motions to consider and pass	39—40
Shri K. R. Ganesh	39—40
Demands for Supplementary Grants (Punjab), 1971-72. .	41—100
Shri Dasaratha Deb	47—51
Shri Darbara Singh	52—66
Shri Teja Singh Swatantra	66—78
Shri R. S. Pandey	81—87
Shri Mukhtiar Singh Malik	87—91
Shri Buta Singh	91—95
Shri K. R. Ganesh	95—100

	Columns
Re. Statement by Defence Minister	73
Punjab Appropriation (No. 2) Bill, 1971—*Introduced and passed*—	
Motions to consider and pass	101—02
Shri K. R. Ganesh	101
North Eastern **Areas (Reorganisation)** Bill—	
Motion to consider	102—13
Shri K. C. Pant	102—12
Statement *Re.* Latest position with regard to Pakistani Aggression on India	113—120
Shri Jagjivan Ram	113—120

LOK SABHA

Tuesday, December 14, 1971/Agrahayana 23, 1893 (Saka)

The Lok Sabha met at Ten of the Clock.

[MR. SPEAKER *in the Chair*]

RE. MOVEMENT OF THE U. S SEVENTH FLEET INTO THE INDIAN OCEAN

SHRI JYOTIRMOY BOSU. (Diamond Harbour): Sir, I have given notice of an adjounment motion on the threat posed to India by the reported arrival of the US Seventh fleet.

MR. SPEAKER: He is a parliamentarian. An adjournment motion is on a subject which is within the cognisance and control of the government. Are the Government cognisant of this?

SHRI JYOTIRMOY BOSU: It is not a motion for censure.

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: Government could make a statement. I have given notice of a Calling Attention also.

MR. SPEAKER: I will look into that.

SHRI JYOTIRMOY BOSU: Now that you have given a little time, let me make my submission. This is not with the object of censuring the government. But we want the House to adjourn to take up the discussion on this issue which is very important.

MR. SPEAKER: Please do not give a new definition to adjournment motion.

SHRI S. A. SHAMIM (Srinagar): Adjournment motion is not necessarily a censure motion. I am only clarifying.

MR. SPEAKER: Do not give a new definition to adjournment motion.

SHRI H. N. MUKERJEE (Calcutta-North East): Sir, I want with your permission, to refer to this report about the movement of the Seventh Fleet of the United States into the Indian Ocean and also the report that a United States' spokesman has not contradicted the report but, on the contrary, has said that contingent arrangements are being made by the United States' fleet in order to secure the evacuation of US personnel in Dacca. Now, this is a new war like variety of the gunboat diplomacy of the old days, this application of blackmail and pressure on India, and this is something which goes against the grain and India cannot possibly support it So, what I wish to request the government through you, Sir, is that government comes forward without delay to tell the country about the situation and to secure from Parliament, which is assembled here as the representative of the nation, a fortification of its position that no threats will cow it down. The United States which has been whipped like a cur in Vietnam and is now crawling before China, is trying to intimidate us,

[Shri H. N. Mukerjee]

and if we take it lying down it would be terrible. I do not say that government is going to take it lying down; I do have better expectations of my country. That is why I wish the government to come and tell this Parliament, take the country into its confidence about what measures it is going to take in order to answer this challenge which has been thrown up by the United States in the most insolent and arrogant manner.

SHRI JYOTIRMOY BOSU : Sir, this is a mischievous and designing move adopted by President Nixon of U. S. A. in that he has ordered the nuclear powered aircraft carrier Enterprise to sail to the Strait of Malacca off Singapure to await final instructions to proceed to Bay of Bengal under the pretext of rescuing of U. S. citizens in Dacca. It is not only the nuclear powered aircraft carrier Enterprise but it also includes a task force of several amphibious ships and destroyers which actually left Saigon waters on Friday and which are heading full steam towards its destination. Enterprise is a 99000-tonnes vessel excluding its escorts and is the largest aircraft carrier in the USA and the only nuclear powered one. She carries 100 fighter bombers, reconnalsance aircrafts, fighters and helicopters. It is a part of the US 7th fleet. It is a very serious matter and positive threat to India's security. Therefore, the matter needs to discussed on the floor of the House.

SHRI S. M. BANERJEE (Kanpur) : Sir, I do not want to add much to what Prof. H. N. Mukerjee has said. I would like to mention here that this is a new move by the American imperialists to help Pakistani forces who are surrendering every day. An announcement was made by the Pakistan Radio, specially by the Lahore Radio, yesterday morning, giving a message to their soldiers, to their officers, in Bangla Desh that the American Government has promised to move their 7th fleet in support of their fight against the Indian soldiers. So, this is a new move, a very sinister plan, by the American imperialists and this is a war-threatening move against India.

I know our Prime Minister and the Government of India will not be cowed down by this. Even if they dare to touch our land with the 7th fleet, they are going to meet the same fate as they met in North Korea and Viet Nam. I know this is going to be the Waterloo of the American imperialists in India if they want to attack us. We know barking dogs seldom bite. But let us ee that the dog does not bark any more. We are prepared to fight for our sacred soil.

MR. SPEAKER : Now, papers to be laid.

10.08 Hrs.

PAPERS LAID ON THE TABLE

Audit Report of Delhi Financial Corporation under State Financial Corporations Act, 1951 and a Notification

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year ended the 31st March, 1969, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951. [*Placed in Library. See.* No. LT-1267/71].

(2) A copy of Notification No. F. 5 (14)-W&M/71 (Hindi and English versions) dated the 13th December, 1971 announcing the floatation of three National Defence Loans. [*Placed in Library, See.* No. LT-1268/71].

ANNUAL ADMINISTRATION REPORTS OF WEST BENGAL STATE ELECTRICITY BOARD, STATEMENT AND REVIEW & ANNUAL REPORT OF RURAL ELECTRIFICATION CORPORATION LTD.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table—

(1) (i) A copy each of the following Reports under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation on the State of West Bengal :

(a) Annual Administration Report of the West Bengal State Electricity Board for the year 1968-69

(b) Annual Administration Report of the West Bengal State Electricity Board for the year 1969-70

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports. [*Placed in library. See* No. LT—1269/71].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in library. See* No. LT—1270/71].

STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED QUESTION No. 5229 ON 19TH JULY, 1971

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI): I beg to lay on the Table a statement correcting the reply given on the 19th July, 1971 to Unstarred Question No 5229 by Shri B. K. Daschowdhury regarding award of dealership on petrol pumps to unemployed engineers together with a statement giving reasons for the delay in correcting the reply. [*Placed in library. See* No. LT—1271/71].

REPORTS (1971) OF TARIFF COMMISSION, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—

(i) (a) Interim Report (1971) of the Tariff Commission on the continuance of protection to the Dye-Intermediates Industry. [*Placed in library. See* No. LT—1272/71].

(b) Government Resolution No. 14(5)-Tar/71 dated the 10th December, 1971 notifying Government's decisions on the above Report. [*Placed in library. See* No. LT—1273/71].

[Shri A. C. George]

(ii) (a) Report (1971) of the Tariff Commission on the continuance of protection to the Aluminium Industry. [*Placed in library See* No LT—*1274/71*]

(b) Government Resolution No. 1(1)-Tar/71 dated the 10th December, 1971 notifying Government's decisions on the above Report. [*Placed in library. See* No LT—*1275/71*].

(2) A statement showing reasons as to why the documents mentioned at (1) (ii) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [*Placed in library See* No. LT—*1276/71*].

(3) A copy of the Annual Report of the Central Silk Board for the year 1970 71 under section 12A of the Central Silk Board Act, 1948 [*Placed in library. See* No LT-*1277/71*]

(4) A copy each of the following papers (Hindi and English versions) under sub section (1) of section 619A of the Companies Act, 1956 —

(i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 31st December, 1969

(ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 31st December, 1969, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [*Placed in Library See* No. LT-*1278/71*]

STATEMENT CORRECTING REPLY GIVEN TO UNSTARRED QUESTION No. 2718 ON 22ND JUNE, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N KUREEL) I beg to lay on the Table a statement correcting the reply given on the 22nd June, 1971, to Unstarred Question No 2718 by Shri N.E. Horo regarding the assistance to States for damage due to floods, together with a statement giving reasons for the delay in correcting the reply. [*Placed in Library. See* No LT *1279/71*]

---

10 09 hrs

CORRECTION OF ANSWER TO S Q No 1646 DATED 9-8 1971 RE PILFERAGE OF I O C. PRODUCTS IN THE EASTERN REGION

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P C. SETHI). While laying on the Table of the House the reply to Starred Question No 1646 on 9-8 1971, I had, *inter alia* stated in reply to Part (a) of the question that the Indian Oil Corporation Limited at Calcutta had received only two complaints of pilferage of products by private tank truck contractors viz (i) from its own Installation Manager at Rajbundh in November, 1971; and (ii) from one of the customers in February, 1971 On the basis of the information now received from the Indian Oil Corporation Limited, the correct position is that the second complaint was received in December, 1970 by IOC's Budge Budge Installation.

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I wish to add that the incorrect information ealier given was due to its having been obtained hurri-

edly on the telephone from the Eastern Branch of the I.O.C. and I express my regret for the same.

10.10 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL) 1971-72

MR. SPEAKER: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1971-72.

DEMAND No. 24 - OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FINANCE

MR. SPEAKER: Motion moved.

"That Supplementary sum not exceeding Rs. 3,16,20,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

DEMAND No. 25—GRANTS-IN-AID TO STATE AND UNION TERRITORY GOVERNMENTS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,00,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Grants to State and Union Territory Governments'."

DEMAND No. 35—OTHER REVENUE EXPENDITURE OF THE MINISTRY OF FOREIGN TRADE

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,00,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Revenue Expenditure of the Ministry of Foreign Trade'."

DEMAND No. 47—CHANDIGARH

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 37,77,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Chandigarh'."

DEMAND No. 54—INDUSTRIES

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 10,40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Industries'."

DEMAND No. 63—MINISTRY OF LABOUR AND REHABILITATION

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 8,00 000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Labour and Rehabilitation'."

DEMAND NO. 80—MINISTRY OF STEEL AND MINES

MR SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Ministry of Steel and Mines'."

DEMAND NO. 121—LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT

MR SPEAKER : Motion moved .

"That a Supplementary sum not exceeding Rs. 29,76,43,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Loans and Advances by the Central Government'."

DEMAND NO. 124—CAPITAL OUTLAY OF THE MINISTRY OF FOREIGN TRADE

MR. SPEAKER : Motion moved

"That a Supplementary sumnot exceeding Rs 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of Capital Outlay of the 'Ministry of Foreign Trade'."

DEMAND NO. 136—OTHER CAPITAL OUTLAY OF THE MINISTRY OF SHIPPING AND TRANSPORT

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,50,01,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Capital Outlay of the Ministry of Shipping and Transport'."

DEMAND NO. 137—CAPITAL OUTLAY OF THE MINISTERY OF STEEL AND MINES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 59,02,20,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital Outlay of Ministry of Steel and Mines'."

DEMAND NO 141 DELHI CAPITAL OUTLAY

MR. SPEAKER : MOTION MOVED :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'Delhi Capital Outlay'."

DEMAND NO. 144—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS

MR. SPEAKER : Motion moved:

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital Outlay on Posts and Telegraphs'."

May I again invite the attention of the Members that these Supplementary Demands are very limited in scope? They do not invite the general disscussion. The

whole discussion will be confined only to the facts mentioned in these Supplementary demands. We did commit a mistake the other day when some of you tried to extend the scope of the Supplementary Demands for Railways and the result was that we lost so many hours. I think, the best war effort that we can make as a Parliament is to create the least nuisance for the Government. (*Interruptions*) Only half an hour was fixed for those Demands and we took 3½ hours. The result is that so much business is still pending. You are at liberty to speak But kindly confine yourself within the scope of these Demands.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : That will apply to the Ministers also?

MR. SPEAKER . If you like, I will not allow them to speak. Shri Biren Dutta

SHRI BIREN DUTTA (Tripura West): Mr. Speaker, Sir, I am afraid that it will not be possible for me, according to your direction, to speak on these Supplementary Demands.

We are passing through a war. But if you go through these items of the Supplementary Demands which have been placed before the House, there is no reflection of the emergency situation obtaining in the country. We expected that even in these Supplementary Demands the Government would come forward with budgetary proposals for opening of the new mills in the country so as to mobilse the entire working forces for the second-line of defence. I would say, even at this hour of political ferment, the Finance Ministry has come with the most stereotyped supplementary budget before this House.

There are some Supplementary Demands for Grants for the refugees in West Bengal, Tripura, Meghalaya, Assam, and in other places. I am astonished as to whether the Government has any idea of the displaced persons of those very zones who have been displaced due to the aggressio of Pakistani army. I must refer here about Tripura. As you know, out of 10 towns of Tripura Bilonia, Sonamora, Agartala and Kamalpur have been completely destroyed. Some towns and villages of Assam, Meghalaya and West Bengal have also been affected. In Tripura, some lakhs of people have been removed from their hearths and homes. Their houses have been destroyed. But there is no proposal to rehabilitate them and there is no amount provided for their rehabilitain this Supplementary Budget. We expected that through this Budget there will be an indication given that the Government is serious about mobilising the entire labour force in the country.

In respect of the opening of the mills in West Bengal, there are about 400 mills required to be started immediately. All this idle labour must be immediately mobilised. The workers, the peasants, who have been detained in that area for reasons of the movement for opening the mills must be released immediately. The attitude of the Government towards Opposition in West Bengal still remains as it was before this emergent situation obtaining in the country. It is very unfortunate that the Government is so oblivious of the fact we are now in the vortex of war.

I would like to make one point about the compensation to the mill-owners for which they have come with these Demands before the House. But we need at least at this critical hour stopping of all compensation, compensation to the capitalists who have done much mischief to this country. You are much generous to come forward for payment of compensation but you are not at all serious about our industry and agriculture to be placed in a proper manner.

In respect of relief to refugees, I have seen in many camps in our State, although

[Shri Biren Dutta]

there is a schedule for their help, for want of money, the people are still kept without being given the quota specified by the Rehabilitation Ministry. So, there has been that demand. I do not know whether it will cover the expenses here. We may have to think again.

At present our necessity is this that the Government must immediately try to open all the mills and the Government should stop repression and release all the political prisoners, stop retrenchment, lay-off and closures, tax the monopoly-capitalists, but don't touch the common man, open all the closed mills, declare a moratorium on debts to America and take over all the oil and other concerns owned by America.

Now, I come to people in the border areas. As I have already stated, we have seen that in the Punjab, the Citizens' Council is worried about the people there and also in Rajasthan and in Kashmir border areas.

With these few remarks I support these demands.

SHRI R. K. SINHA (Faizabad): I rise to support the Supplementary Demands for Grants brought by the Government and also the Customs and Excise levies proposed by the Government.

This is a moment of great crisis for our country and in this crisis in this Parliament also every political party has rallied round our great Prime Minister for the defence of our country.

This Budget which has been presented to us, the Demands which have been made of us are very peripheral. They do not touch even the major sacrifices that may be necessary in the fight for the freedom of the country.

Since 1947 this is the first time that the territory of India has been attempted to be aggressed over by a militant foreign power. The whole world knows that in 1970 in our neighbouring country, Pakistan, an election was held. The election was held where a majority of the people of that country elected Sheikh Mujibur Rehman as their leader and technically and constitutionally he should have been called upon to be the Prime Minister of that country. In our country also we had an election in which an over whelming majority of the people of this great country elected a new Government and this country came on the basis of a massive mandate. But for the colonialists all over the world, for the foreign imperialists all over the world, this was something very sinister, a government in Pakistan which could be friendly to India, led by Sheikh Mujibur Rehman and a government led by the great Indian Prime Minister, Shrimati Indira Gandhi. Both the Governments would have been committed to secularism, socialism and broad principles of peace. This is what the world imperialism did not like. That is why every attempt was made that they may have no peaceful settlement with the Awami League in Pakistan, that is why every attempt was made inside and outside Pakistan that East Bengal people's representatives should be asked . . .

MR. SPEAKER: Please come to the Demands now.

SHRI S. M BANERJEE (Kanpur): Please look at Demand No. 25

SHRI R. K. SINHA: I was saying that we had to mobilise our resources When we talk of defence, we should not forget the fact of Sino-American [illegible] to fight us, the fact of the CENTO and SEATO allies of Pakistan being mobilised against us. A non official effort to fight this would be necessary all over the country. For this, it would be necessary that more resources should be mobilised. For this, it would be necessary that we should re-assess our resources, and

plan for a long battle if our personality and the leadership of India is challenged.

Today, we read in the newspapers that the Seventh Fleet of the USA is about to reach Singapore. Today, we also read in the newspapers that there is an attempt by China and America . . .

MR. SPEAKER : The hon. Member should confine himself to the Demands before us.

SHRI R. K. SINHA · Please allow us to say a few words on this. The Opposition leaders are able to have their say. Therefore, Members from our party should be allowed to have their say. The tax is for that purpose . .

SHRI S M. BANERJEE : The tax is for that purpose, Sir.

MR. SPEAKER : The hon. Member must confine himself to the Demands before us. This is not the time to go into the other things.

SHRI R. K. SINHA : I want to say on behalf of the Congress Party in Parliament that the whole of the Indian people will stand as one man behind the leadership of the Prime Minister and fight for the defence of the country. Let the Government give us a call and mobilise the resources, and the people of India will stand united, and they are prepared, and they will give notice to the foreigners who want to aggress on our territory and who want to challenge the personality of India that India shall not be cowed down.

— It is in that spirit that I support the budget proposals.

SHRI S. M. BANERJEE: Kindly look at Demand No. 25, Sir. Kindly give us some guidance.

MR. SPEAKER : The hon. Member may better guide himself.

SHRI S. M. BANERJEE : Kindly hear me, Sir. The footnote under the Demand says that an additional provision of Rs. 100 crores is required for meeting the increased expenditure in connection with the relief and rehabilitation of the refugees who have been coming from East Bengal since 25th March, 1971. When we are asked to sanction this amount, are we not entitled to mention the facts which have led to the increase in expenditure ? I think Shri R. K. Sinha was one hundred per cent correct. So, kindly give us also an opportunity to have our say on Demand No. 25.

MR. SPEAKER : He may be even 200 per cent correct, if he were to be guided by the hon. Member.

SHRI S. M. BANERJEE : Why have these refugees come to India ? They have come here because of the atrocities of West Pakistan and because of the American abetment of their action.

MR. SPEAKER : There is no question of arguing with me here, but it is question of simply following the rules that we have laid down. So, he need not argue with me on this point.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, हमारा देश बहुत ही संकट की घड़ी से गुजर रहा है। बंगला देश की आजादी के लिये और अपने देश की हिफाजत के लिये हमारे देश की जनता, 55 करोड़ जनता, अमरीकी साम्राज्यवाद और उनके पट्टों-चट्टों के खिलाफ वीरता के साथ संघर्ष कर रही है और इसी सन्दर्भ में बंगला देश से आये हुए शरणार्थियों की मदद के लिये सरकार ने यह अतिरिक्त मांग डिमाण्ड नं० 25 के जरिये पेश की है। मैं इस मांग का समर्थन करते हुए इतना निवेदन करना चाहता हूँ कि अब दुनिया के सामने स्पष्ट हो गया है कि अमरीकी साम्राज्यवाद और

[श्री रामावतार शास्त्री]

उनके साथ चलनेवाले तमाम लोग और शक्तियां बंगला देश की आजादी का विरोध कर रही हैं और वहां के शरणार्थियों की मदद करने की बात तो दूर रही, उनकी मदद में तरह-तरह की रुकावटें डालने की कोशिश कर रही हैं। अब यह समय आ गया है जब कि अमरीकी साम्राज्यवाद की नीति पूर्णत: स्पष्ट हो गई है। इस स्थिति को देखते हुए उनके जितने भी एसेट्स यहां पर हैं उनकी जितनी भी पूंजी यहां पर लगी हुई है, उन सबको जब्त करके हमें उनको मुंह-तोड़ जवाब देना चाहिये और यह बता देना चाहिये कि हमारी जनता इस तरह की धमकियों से दबने वाली नही है।

दूसरी बात शरणार्थियों के बारे में है। उनके लिये जितनी भी राशि की जरूरत है, आप जरूर खर्च कीजिये, उन्हें सहायता दीजिये ताकि उन्हें किसी प्रकार की तकलीफ न हो। सर्दी का मौसम है, उन्हें कम्बल और दूसरे सामान, खाने का सामान सब मुहैया कीजिये, इसके लिये जो कुछ भी आप कर सकते हैं अवश्य कीजिये, देश आप के साथ है। लेकिन वहां जो भ्रष्टाचार होता है, चोरी होती है, उसको रोकें और ऐसे मौके पर जो लोग गलत काम करते हैं उनके खिलाफ सख्त से सख्त कार्यवाही कीजिये ताकि हमारा देश अपने धन से सही मायनों में शरणार्थियों की मदद कर सके।

डिमाण्ड नं० 121 के जरिये आपने राज्य सरकारों को कर्जा और एडवांस देने की व्यवस्था की है। आपको देखना चाहिये कि इस संकट की घड़ी में कौन-कौन से राज्य दिक्कत में हैं, जिनके सामने बहुत ही भयंकर समस्यायें हैं, उन्हें ठीक से मदद मिले। आप जानते हैं कि बिहार बहुत ही पिछड़ा हुआ तो है ही, वहां अभी बाढ़ आई थी, सत्यानाशी बाढ़ थी। आपने मदद की है, लेकिन वह पर्याप्त नहीं है, वहां और ज्यादा मदद की जरूरत है ताकि वहां की जनता अपने संकट से निबटकर अपने देश की हिफाजत में ज्यादा से ज्यादा हिस्सा ले।

आपने दिल्ली की डी० टी० यू० को अपने हाथ में लेने का फैसला किया है, यह बहुत अच्छा कदम है। यहां पर जो दिक्कत बसों की हो रही है, जनता को जो तकलीफ हो रही है, उसको दूर करने का आपको ज्यादा से ज्यादा प्रयास करना चाहिये।

माँग स० 144 के जरिये आपने डाक-तार विभाग के लिये राशि की माँग की है। मेरा एक ही निवेदन है कि इस विभाग में कर्मचारी काम करते हैं, जिनकी तादाद 5 लाख के करीब है, उनके लिये आवास की पर्याप्त व्यवस्था नहीं है। मुझे पटना का अनुभव है, उनके पास रहने की जगह नही हैं। ऐसे लोगों के लिये रहने की व्यवस्था की जाय ताकि उन्हें कोई कठिनाई न हो और वे ज्यादा से ज्यादा देशभक्ति का पार्ट अदा कर सकें, देश की सुरक्षा में अधिक से अधिक हिस्सा ले सकें।

इसी तरह से आपने माँग नं० 54 में उद्योगों के लिये मांग रखी है। मेरा एक ही निवेदन है कि जो कारखाने इस बीच में बन्द हो चुके हैं, आपने कानून भी बनाया है, उन कारखानों को चालू रखने के लिये उनके मालिकों पर दबाव डालिये। अगर मालिक उन कारखानों को चालू रखने में अपनी असमर्थता प्रकट करें या गोलमाल करें या हीला-हवाला करे तो आप उन

उद्योगो को अपने हाथ मे लेकर चलायें। क्योकि इस सकट की स्थिति मे जबकि हम अमरीकी साम्राज्यवाद और याहिया-शाही का मुकाबला कर रहे है तो हमारे ये कारखाने ठीक से चले, मजदूर अपना पार्ट अदा करे और कारखानेदार अपना पार्ट अदा करे, ज्यादा से ज्यादा उत्पादन बढे। इसके लिये जरूरी है कि कोई भी कारखाना हमारे देश का बन्द न हो और जो बन्द करता है, वह देश का दुश्मन है, ऐसे दुश्मनों के खिलाफ सख्त से सख्त कार्यवाही होनी चाहिये।

डिमाण्ड न० 134 के द्वारा आपने सड़को के लिये माग की है। मेरा निवेदन है कि जो सड़के राज-पथ है, जो केन्द्रीय सरकार के मातहत है, हमारे बिहार मे ऐसी अनेको सड़क है, उनकी शीघ्र मरम्मत होनी चाहिये, क्योंकि पिछली बाढ़ मे वे बिलकुल बरबाद हो चुकी है, बाढ़ का पानी उनसे होकर बहता था, वहा पर बहुत क्षति हुई है। युद्ध के दृष्टिकोण से तथा हमारे जवानो के पास साजोसामान जल्द पहुचाने के ख्याल से उनका शीघ्र बनना बहुत जरूरी है, क्योंकि वे हमारी पूर्वी सीमा पर और पश्चिमी सीमा पर भी जाती है। जहा भी सड़के बरबाद हुई है, उनकी मरम्मत होनी चाहिये, ज्यादा से ज्यादा सड़कें बनाई जानी चाहिये ताकि आनेजाने मे, साधारण लोगो के लिये भी और फौज के लिये भी किसी प्रकार की दिक्कत न हो।

इन शब्दो के साथ मैं इस मांग का समर्थन करता हूँ और मुझे विश्वास है कि सरकार बहादुरी के साथ, बुलन्दी के साथ, जनता को जत्थे-बन्द करके, अमरीकी साम्राज्यवाद की धमकियो और चीनी सरकार की धमकियों की परवाह न करते हुए आगे बढ़ेगी। चीन के कारनामों से साफ हो चुका है कि चीन क्रान्तिकारियो की जमायत के साथ नहीं है, चीन जनतन्त्र के साथ नही है, चीन समाजवाद के साथ नही है, चीन ने अपना सम्बन्ध अमरीकी साम्राज्यवादियो के साथ जोड़ लिया है। अत. उनकी धमकियो के सामने, उनके दूसरे साम्राज्यवादी चट्टे-बट्टो के सामने हम नही झुकेगे। सारा देश आपके साथ है, मजदूर वर्ग आपके साथ है। किसान आपके साथ है। इस मौके पर मजदूरो को ज्यादा से ज्यादा सहूलियते दें। उनके प्राविडेंट फंड का जो पैसा मालिक लोग खा गये है उसे दिलवायें। किसानो को जमीन दिलवायें। बिहार और दूसरे सूबो के अन्दर जो जमींदारों के जुल्म चल रहे है उनको खत्म करें। किसानो और खेत मजदूरो के अन्दर जमीन का बटवारा हो ताकि हमारा देश एक-जुट होकर, 55 करोड़ जनता अमरीकी साम्राज्यवाद, याहियाशाही और चीन के मिले जुले षड़यन्त्रो का मुंह-तोड़ उत्तर दे सके और हमारे देश का सिर ऊंचा हो तथा हम अपने विकास के रास्ते मे आगे बढ़ सके।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : Mr Speaker, Sir, I hope that, as I had submitted to you long before, those Members who always obey your orders must have some incentive or encouragement from your side. I shall stick to your orders and shall only confine myself to the scope of these Demands.

MR SPEAKER : They are not orders ; they are only requests.

SHRI CHINTAMANI PANIGRAHI : When the military rulers of West Pakistan have thrust a total war on India, the fact that the Central Government has been able to provide Rs. 20 crores for advances

[Shri Chintamani Panigrahi]

to non-gazetted employees whose property has been substantially affected in the recent floods and cyclone in the different States including Orissa is really a matter of credit to our Government in this hour of crisis

Here, under the standing instructions, they have provided that relief in such cases would be given by sanctioning advances to the extent of three months' pay or Rs. 500 whichever is less, that amount would be admissible to the non-gazetted Government employees in the areas affected by such natural calamities at any time of the year. In this connection, I wish to bring to the notice of the hon. Minister and the Government certain lacunae in the existing standing orders so far as Orissa is concerned. You know what was the terrible devastation that occurred in Orissa due to cyclone. We are very grateful to the Central Government that they are advancing loans to the non-Gazetted Central Government employees for building their houses But I wish to bring to your notice and through you to the notice of the Minister that these very areas were affected by cyclone later on. The floods preceded the cyclone. The Government of India advanced loans to the Central Government's non-gazetted employees in those areas for helping them to overcome the ravages of flood. But those very areas were affected by cyclone. Again, the Government of India advanced loans for the employees who had suffered from cyclone. But according to the standing orders, what the officers at the lower level are doing is, they are asking those Government servants who have taken loan by way of flood advance, to pay up the entire amount so far as the flood advance is concerned. If the flood advance is deducted from the cyclone advance payable to them then nothing remains with them. The people of Orissa had never invited any cyclone soon after the floods ; nor was it under the contemplation of the Government that unless those Government servants pay up the flood advance, no cyclone advance would be paid to them. That was not in the contemplation of the people of Orissa also. The Officers at the lower level have no authority to put in such a condition. So, I would request the hon. Minister to help the people to rebuild their houses, and that was their intention also. Therefore, certain lacuna in the existing rules has been taken advantage of by the disbursing Officers at the lower level ... I hope that the Government will give them instructions that so far as the recovery of the flood advance is concerned, it should not be deducted from the cyclone advance, only after the recovery of the flood advance, the advance given for the cyclone damage should be recovered. Also, certain co-ordination is necessary so far as the different Ministries of the Government of India are concerned. We are glad to know that Shri Raj Bahadur in the Transport Ministry has already sanctioned certain grants to those employees who were worst-affected, and also the Railway Ministry has given certain grants for the relief of the affected people. So far as the employees working under the Dandakaranya Authority are concerned, so far as employees of Regional provident fund organisation are cencerned, Shri Khadilkar can sanction some grants to the affected people and cyclone advance as well. But the Indian Airlines and the Ministry of Transport and Communication have not yet given any such relief to the employees concerned, I hope that they will also advance some grants to the affected people. At the same time, the standing order relating to these advances should be changed so far as the advance in respect of the cyclone disaster is concerned.

Lastly, I should like to ask the Government of India so far as the cyclone devastation in Orissa is concerned, what is the total amount that they have given so far for purposes of rehabilitation. We want the total picture to be given,

Since Dr. Karan Singh is here now, I want to refer to the order for giving loans

and advances to the employees who are working in the Indian Airlines Offices. Cyclone came three months ago ; but that order has not gone; it is under the consideration of the Government ; it has not gone to the local of fficers in Orissa and loans are not being disbursed.

So far as loan from the employees' provident fund is concerned, loan to be given for employees who sehouses have been damaged in Orissa, it has not been sanctioned and I have written to Shri Khadilkar. I request that it may be expedited. The orders are there but loans have not been disbursed.

If you refer to Demand No. 25, they have asked for Rs. 100 crores for refugee rehabilitation. Perhaps one sentence here is a misprint. They speak about the increasing number of refugees influx. Perhaps it was printed when the refugees had no chance of return ; I hope it will be corrected. The Government of India should see that in a phased manner more and more refugees go back to Bangla Desh, now that it is being liberated from the oppression of Yahya, Khan, so that all the Rs. 100 crores he has asked for need not be spent. Perhaps that would be a great benefit for our Government. With these words, I support these Demands.

SHRI MOHANRAJ KALINGARAYAR (Pollachi): Sir, I have the honour to state that I belong to the DMK party and this being my maiden speech, may I be permitted to read it ?

MR. SPEAKER : Yes, but sometimes look to me also.

SHRI MOHANRAJ KALINGARAYAR : The entire people of the country will stand by the Government in their efforts to defend the freedom and integrity of the country and they will not lag behind in placing all that they have at the disposal of the Government. They will not murmur paying taxes. They expect from the Government that their essential and minimum requirement should be available to them at a moderate, reasonable price level. When people are prepared for all sacrifices, you cannot expect them at this juncture to act according to the pontifical advice of the Finance Minister in organising price resistance movements. I would strongly urge upon the Government to enforce the Defence of India provisions and put down the internal enemies, the hoarders, and speculators who hold society to ransom even at this critical juncture. Unless the Government come with a heavy hand on the anti-social elements, the sense of patriotism of the people will be jeopardised.

The Industrial Disputes Act is being amended to facilitate the taking over of industrial units that have gone under voluntary or compulsory closure. Similarly, I would suggest that the Income-tax Act should be amended so that if arrears of income-tax are not paid within a particular time, the Government can take over the assets of the assessee. During the current national emergency such a step should be taken by the Government as it will enable them to collect income-tax and wealth tax arrears running into hundreds of crores.

It is common knowledge that big monopoly manufacturers are able to evade the payment of Sales tax by resorting to bulk transfers from place to place. For example, the manufacturers at Jamshedpur who have branches at Bombay indulge in such malpractices. The Government should plug such loopholes by taking resort, if necessary, to Presidential Ordinances.

In view of the suspension of economic aid by some countries, Government should impose a total ban on the import of luxury goods. Authentic statistics show that the annual import bill of luxury goods comes to an average of Rs. 100 crores. This is the time when we should ensure that our

[Shri Mohanraj Kalingarayar]

slender foreign exchange resources are conserved. During the last emergency period, I did not come across a Single instance of a blackmarketeer or profiteer being arrested. The plunderers of our society should be properly dealt with during this emergency at least.

There should be a complete ban on non-banking companies accepting deposits from the public. For example, a chit fund owner has purchased eight residential houses worth several lakhs of rupees with the deposits, and he indulges in purchase and sale of imported deluxe cars. The Reserve Bank is not regulating such concerns. So, non-banking concerns should not be allowed to accept deposits from the Public.

There is a widespread rumour that the foreign oil companies are repatriating their huge assets on the assumption of impending nationalisation.

The public sector undertakings continue to run at a heavy loss. Though we have invested Rs, 3,000 crores in them, the return is not sufficient. The Heavy Engineering Corporation is a chronically sick unit. In the Supplementary Demands, an amount of Rs. 50 crores is sought to be invested in equity capital in the Heavy Electrical Corporation. This is the time we should make all efforts to see that the public sector underdtaksings function efficiently, that at least they do not incur losses.

On behalf of our party I would like to say that in this critical period through which our country is passing, we are prepared to march hand in hand with the Government in all its activities to defend our country. I have the honour to inform the House that our leader, Dr. Kalainjar Karunanidhi, Chief Minister of Tamil Nadu, has taken all the necessary steps to help our defence, and has offered all assistance and cooperation of Tamil Nadu Government in defending the freedom of the country.

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : अध्यक्ष महोदय, आज देश में आपातस्थिति है और इसको देखते हुए सरकार को आलोचना के चक्कर में डालकर किसी नई कठिनाई में डालना मैं नही चाहता हूं। मै सरकार का ध्यान केवल दो तीन बातों की तरफ खींचना चाहता हू। जिस प्रकार से सरकार को बजट बनाना चाहिये उसके बारे मे सरकार चिन्तित दिखाई नही देती है। आप शरणार्थियों का प्रश्न लें। पहले सरकार ने उनके लिए बजट में आठ करोड़ की व्यवस्था की थी। उसके बाद दो सौ करोड़ की बात कही गई। आज एक अरब रुपये की बात की जा रही है। शरणार्थियो के प्रति सभी की सहानुभूति है। सभी चाहते है कि उनकी समस्या हल हो। लेकिन जिस प्रकार से इस समस्या का विचार होना चाहिये, जिस ढंग से होना चाहिये तथा जिस प्रकार इस समस्या के प्रति विचारपूवक आगे बढ़ना चाहिये, सम्भवतः सरकार वैसा नही कर पा रही है। छः महीने में सरकार कहती थी कि शरणार्थी लौट जायेंगे। लेकिन वह असम्भव था। वह नही हुआ। शरणार्थियो के लौटने की बात को लेकर आज हमारे लिए एक संकट पैदा हो गया है। समस्या एक संकट का कारण बन गई है। आज हम पाकिस्तानी आक्रमण का सामना कर रहे है। अमरीका ने और उसके साथ उसके स्वर मे स्वर मिला कर चलने वाले दूसरे देशो ने हमे सहायता बन्द कर देने की बात कही है। जहां अमरीका ने ऋण तथा अन्य सहायता बन्द करने की बात कही है वहां जापान ने उस के स्वर में स्वर मिलाया है तथा कुछ और देशो ने भी यही बात कहनी शुरू कर दी है। दूसरे देश भी उसके अनुगामी बन रहे है। अमरीका या किसी दूसरे देश द्वारा सहायता बन्द करने की बात और इस सम्बन्ध में चाहे जो धमकी

दी गई हो तथा उसके कारण से जो समस्या पैदा होगी उसका सामना करने के लिए हम तैयार हैं और अपने पैरों पर खड़े होकर, अपने साधनों पर निर्भर करके इस संकट की घड़ी का सामना हम करेंगे और इस संकट को हम दूर करेंगे, इसमें हम पार पाएंगे। हम रक्षा प्रयत्नों में किसी प्रकार की ढील आने नहीं देंगे। देश के सभी नागरिक और सभी वर्गों के लोग मिलकर, एक जुट हो कर जिस प्रकार मैं प्रयत्न इस दिशा में कर २ रहे हैं, वह अभिनन्दनीय है।

इस अनुपूरक बजट में शरणार्थियों की समस्या के साथ-साथ अराजपत्रित कर्मचारियों आदि को जो बाढ़ और तूफान में पीड़ित हुए हैं, उनको लोन और एडवान्सिस देने की बात भी कही गई है। मुझे मालूम हुआ है कि उड़ीसा और बिहार के अनेक भागों में तथा अनेक स्थानों में इस प्रकार की सहायता उन कर्मचारियों को अभी तक भी नहीं मिल पाई है तथा उनको भी नहीं मिल पाई है जो इसके पात्र थे। सरकार द्वारा इस हेतु इस बजट में राशि की मांग की गई है। मैं आपका ध्यान इस ओर आकर्षित करना चाहता हूँ कि जिन लोगों को ये एडवान्सिस प्राप्त नहीं हुई है, उनकी ओर भी आपका ध्यान जाना चाहिये और पता लगाया जाना चाहिये कि इस प्रकार की सहायता उनको अभी तक क्यों नहीं मिल पाई है, इसके कारण क्या है और उन कारणों को ढूंढ कर और उनको दूर करके यह सहायता उन को अविलम्ब पहुँचाई जानी चाहिये।

दो करोड़ के लगभग टैक्सटाइल कारपोरेशन को देने की बात भी इसमें कही गई है। इससे मैं असहमत नहीं हूँ। कई जगहों 3 पर इन टैक्सटाइल मिलों को अपने हाथ में लेना आवश्यक हो गया था और उनको अपने हाथ में लिया गया है। आगे भी और मिलों को अपने अधिकार में लेने की आवश्यकता पड़ सकती है, उन टैक्सटाइल मिलों का प्रबन्ध अपने हाथ में लेने की जरूरत पड़ सकती है। लेकिन ऐसे मिलों के मजदूरों के प्राविडेंट फंड की जो बात कही गई है, उसकी ओर मैं सरकार का ध्यान दिलाना चाहता हूँ।

"At the time of the take-over, the previous management had defaulted in payment of Provident Fund dues of the employees to the extent of Rs 19·7 lakhs. The State Government wanted to initiate certificate proceeding against the firm for recovery of these dues, but the Regional Provident Fund Commissioner was requested not to proceed with these as Government proposed to work out suitable arrangements for payment of dues of the workers".

मजदूरों का यह पैसा आप उनसे वसूल करें जो मैनेजमेंट के पास है, मालिकों के पास है। मजदूरों का प्राविडेंट फंड का पैसा है उसको लेने की दिशा में भी आप तत्परता से कदम उठायें, यह मेरी आप से प्रार्थना है।

हैवी इंजीनियरिंग के बारे में भी जो राशि प्राप्त की गई है, उसकी ओर भी मैं सरकार का ध्यान संक्षेप में आकर्षित करना चाहता हूँ।

जैसा कि सरकार ने अपने स्वयं के विवरण में दिया है :

"As the company has been accumulating heavy losses including cash losses . . "

[डा० लक्ष्मी नारायण पांडेय]

और भविष्य में क्या करने जा रही है, इस बारे में भी मंत्री महोदय अपने उत्तर में बतानें की कृपा करेंगे।

साथ ही सरकार ने दिल्ली में कुछ हमारी कठिनाई दूर करने के लिए या दिल्ली में विदेशी मेहमान कुछ आने वाले हैं उन मेहमानों को दृष्टि में रखते हुए तीन बड़े-बड़े होटलों के निर्माण की बात कही है। उसके लिए सिर्फ टोकेन ग्रान्ट मांगी है। लेकिन फिर भी मैं उनका ध्यान इस बात की ओर आकर्षित करना चाहता हूँ कि जो वर्तमान होटलों की दशा है या जो वर्तमान उनकी क्षमता है क्या वह क्षमता इतनी अपर्याप्त है कि सरकार को और दूसरे होटलों के निर्माण की बात सोचनी पड़ी ? फिर यह जितने होटल चल रहे हैं, यह सब निरन्तर घाटे मे चल रहे हैं, तो उनके घाटे मे चलने के बाद भी क्या सरकार इस काम को लेना चाहती है जबकि सरकार का बजट स्वंय घाटे का बजट है ? वित्त मंत्री महोदय ने अपने प्रारम्भिक भाषण में कहा कि हमारा घाटा निरन्तर बढ़ता जा रहा है। हमने घाटा अनुमानित किया था 2.33 करोड़ का और वह अब सहुंच गया है 3.40 करोड़ पर नवम्बर तक। आगे चल कर यह घाटा 600 करोड़ तक पहुंच सकता है। तो इस प्रकार की घाटे को स्थिति में जब कि देश पर एक बहुत बड़ा संकट आया हो और जब कि हम सभी मिल कर उस संकट का सामना करने के लिए तैयार खड़े हैं सेना हमारी मोर्चे पर जमी हुई है और हम निरंतर आगे बढ़ते चले जा रहे हैं, ऐसी स्थिति में सरकार ऐसा कदम उठाने से पहले जो स्वयं घाटे में परिणित होने वाला है, फिर से विचार करे तो यह सरकार के लिए ज्यादा अच्छा होगा।

सरकार ने कुछ पी. एंड टी. कर्मचारियों के लिए क्वाटर्स बनाने की बात कही है जिस के लिए उनकी बहुत पुरानी मांग चली आ रही थी। तो उसकी बहुत आवश्यकता थी कि सरकार उस मांग को पूरा करे, इसलिए मैं उसका समर्थन करता हूं तथा यह निवेदन करना चाहूंगा कि ऐसे क्वार्टर्स सभी आवश्यक स्थानों पर बनाये जायें।

इन शब्दों के साथ इन कही हुई बातों की तरफ ध्यान दिलाते हुए मैं यह फिर से निवेदन करूंगा कि हम सब एक साथ होकर आगे बढें और जो भी हमें भयभीत कराया जा रहा है, हमें डराया धमकाया जा रहा है बाहर के कुछ देशों के द्वारा उससे विचलित न होकर अपने रक्षा प्रयत्नों के अंदर और भी मजबूती लाएं। उसके लिए जो भी कदम सरकार द्वारा उठाए जा रहे हैं उनका हम समर्थन करते है।

श्री बीरेन्द्र सिंह राव (महेन्द्र गढ़) : माननीय अध्यक्ष महोदय, मैंने सप्लीमेंट्री डिमांड्स की वह किताब जो देखी तो पहले सफे पर सूची के अनुसार मैंने देखा कि डिफेंस मिनिस्ट्री के लिए भी कुछ मांग की गई है। तो मुझे उम्मीद हुई कि इस जंग के मौके पर जब हमारे देश के सैनिक इतनी बहादुरी से लड़ रहे हैं, डिफेंस मिनिस्ट्री ने जरूर पांच दस करोड़ की रकम की मांग की होगी ताकि हमारे उन बहादुर जवानों के लिए जो निहत्थे दुश्मन के पांच-पांच टैंक तबाह कर रहे हैं। एक-एक रोज में एक-एक आदमी और जो रोजाना दुश्मन के हवाई जहाजों को मार-मार कर गिरा रहे हैं, ऐसे शूरमाओं के लिए चाहे वह गणपति हों, चाहे लैजेरस हों चाहे वह नव-बहादुर क्षेत्रीय हों, इस प्रकार के रकम देने का एलान किया जाएगा कि जो कोई दुश्मन के हवाई जहाज को मार

कर गिराएगा, 20 लाख रुपये के एक जहाज को तबाह करेगा, उसको 20 हजार रुपया या 25 हजार रुपया इनाम के तौर पर सारे देश में यूनिफार्म बेसिस पर दिया जायगा चाहे वह जवान किसी इलाके से भी ताल्लुक रखता हो। मैं उम्मीद कर रहा था कि जो हमारे शूरमा निहत्थे पांच-पांच टैंक अकेले गिराते हों उनको पचास-पचास हजार रुपये की रकम देने का एलान किया जायगा। यह एलान किया जायगा कि जो आज की लड़ाई के हमारे शहीद है उनकी पेंशन उसी हिसाब से उनकी फैमिलीज को मिलेगी जैसे वह जिन्दा होते तो 20-25 साल तक अपनी पेंशन कमाते रिटायर होने के बाद में। लेकिन अध्यक्ष महोदय, मैं आपके सामने इस बात को रखना चाहता हूं, आप इसको अच्छी तरह ऐप्रीशिएट कर सकते हैं क्योंकि आप भी एक सैनिक है, मुझे जब यह दर्दनाक कहानी पढ़ने का मौका मिला इन सप्लीमेंट्री-डिमांड्स में तो मेरा कलेजा हिल गया। सन् 1950 में पटियाला फोर्स का एक गरीब जवान, एक लेफ्टिनेंट रिटायर हुआ। हमारी पेंशन ब्रांच ने 75 रुपये माहवार के हिसाब से उसकी पेंशन तय की। वह शूरमा जो शायद कितनी ही लड़ाइयों मे बहादुरी का इनाम हासिल कर चुका होगा, जो कितनी ही लड़ाइयों में लड़ा होगा और देश का नाम ऊंचा किया होगा, उसने अपनी पेंशन का हिसाब 156 रुपये बताया। लेकिन हमारी सरकार जिसकी पेंशन ब्रांच में हमारे आडिटर, पेंशन आफिसर और एकाउंटेंट्स आफिसर ये अंग्रेज के जमाने की ऐनक लगाए बैठे है अपनी नाक के ऊपर, आज तक भी उन्होंने उसकी पूरी पेंशन मंजूर नही की और उस बहादुर को 20 वर्ष तक अपनी पेंशन के लिए दीवानी अदालतो में धक्के खाने पड़े। 20 वर्ष के बाद अब उसने हाई कोर्ट से फैसला लिया है कि 156 रुपया उनका पेंशन मिलनी चाहिए। उसके लिए 8 हजार रुपये की मांग सप्लीमेंट्री डिमांड्स के अंदर है। इससे हमारे देश के अन्दर जो तंग-नजरिया इन शाइलाक्स का है जो फाइनेंस मिनिस्ट्री के अन्दर एकाउंटेंट्स आफिसर के रूप में बैठे हैं या हमारी पेंशन ब्रांच के अंदर जो आफिसर बैठे हैं, हर जगह जो हमारे सैनिकों की सैनिक शक्ति को इम्पेयर करने की कोशिश करते हैं, उसका परिचय मिलता है। उस तंग नजरिए को दूर करने की जरूरत है। आज उनको नया चश्मा खरीद कर देने की जरूरत है। मैं तो अर्ज करूंगा कि उन सब शाइलाक्स को जो रुपया भी बचाना चाहते हैं, जो पाउंड और फ्लेश भी मांगते हैं और खून भी मांगते हैं हमारे जवानों का उनको हमारे फाइनेंस मिनिस्टर साहब एक दिन इकट्ठा कर के छम्ब जोरियान सेक्टर में ले जाएं सैर कराने के लिए एक हफ्ते के लिए या कार-गिल की ऊंची पहाड़ियो पर एक हफ्ते तक रखें तब उन्हें पता लगेगा कि जवानों का हक इस तरह नही मारना चाहिए।

यह छोटी सी बात है 8 हजार रुपये की। लेकिन इस नजरिये के खिलाफ मैं आवाज गठाना चाहता हूं इसलिए कि मेरा दिल रो रहा है। 17 सौ रुपये उस गरीब को 20 वर्ष के बाद मिल रहे हैं 20 वर्ष की दीवानी अदालतों के खर्चे के रूप में। अध्यक्ष महोदय, क्या 20 वर्ष में 17 सौ रुपये उस पर कुल खर्च हुए ? लेकिन हमारी अदालतों का सिस्टम ही ऐसा है। आज पता नहीं वह गरीब जिन्दा भी है या नहीं, वह इससे फायदा भी उठा सकेगा या नही। आप ख्याल फरमाएं, हमारे शूरमा चाहे वह परमवीर शैतान सिंह हों, चाहे वह जमादार मूर्या हों, चाहे वह परमवीर सिपाही अब्दुल हमीद हो जिसने पाकिस्तान के पांच टैंक निहत्थे ही तोड़ दिए थे। 1965 के अन्दर,

[श्री बीरेन्द्र सिंह राव]

चाहे वह ब्रिगेडियर उस्मान हों जिनने काश्मीर में ठुड्ड मार कर पाकिस्तानियों को सन् 47 मे वहाँ से निकाल दिए थे, आज उनकी फैमिलीज को पता लगे कि वह अपनी पेंशन के हक की खातिर दीवानी अदालतों के धक्के खा रहे है तो मै यकीन से कह सकता हू अध्यक्ष महोदय, जो फाइनेंस का आदमी आपका नजदीक नजर आएगा आप उसका गला घोटने की कोशिश करेंगे। मै उम्मीद करता हूँ, हमारी यह सरकार अपने इस नजरिए को बदलने की कोशिश करेगी। जो लोग सिपाहियों की पेंशन के बारे मे भी कजूसी और तग नजरो से काम लेते है उनका एक ही इलाज है कि जो लोग जख्मी हो या जिन्होंने जग मे जख्म खाए हो उन लोगो को आडिटर, एकाऊटेन्ट और पेंशन ब्राच के अदर आफिसर बनाकर बैठाया जाना चाहिए।

11.00 hrs

उसमें एक डिमाण्ड है, न० 47, जिस का स्पीकर साहब आप के साथ भी ताल्लुक है और वह है चण्डीगढ़ के मुताल्लिक। इसी पजाब यूनीवर्सिटी ने आपका पी०एच० डी० की डिग्री देकर हम सबका मान बढाया है। बहुत कुछ हिसाब-किताब के बाद, बहुत सी एक्सरसाइजेज करने के बाद, बही-खाता करने के बाद सरकार इस नतीजे पर पहुची है कि चण्डीगढ की यूनीवर्सिटी का खर्च इस तरह से बाटा जाना चाहिये कि कितने लडके किस-किस स्टेट के, किस-किस कालिज मे पढकर चण्डीगढ की यूनीवर्सिटी से लेक्चर ले रहे है, उसी हिसाब से उस खर्च को पजाब, हिमाचल, हरियाणा और चण्डीगढ मे बांटा जाय। यह तो यूनीवर्सिटी न हुई, लेक्चर बेचने वाली दुकान हो गई। इसी हिसाब से अगर सिलसिला चलाया जाय तो दिल्ली की यूनीवर्सिटी मे सारे हिन्दुस्तान से जिस हिसाब से लडके पढ रहे हैं, उनके खर्चों को भी उन स्टेट्स पर डाला जाय। इस तरह से तालीम का सारा खर्च भारत सरकार के कन्धो से उठ जायगा, सब स्टेटो से यह खर्चा वसूल होना चाहिये।

स्पीकर साहब, चण्डीगढ के बारे मे शाह कमीशन ने हरियाणा के हक मे फैसला दिया था। हरियाणा ने कभी नही कहा था कि चण्डीगढ को यूनीयन गवर्नमेंट अपने हाथ मे लेले, पंजाब ने कभी नही कहा कि चण्डीगढ को यूनियन गवर्नमेंट अपने हाथ मे लेले, लेकिन उसके बावजूद भी भारत सरकार ने चण्डीगढ को अपने हाथ मे रखा, लेकिन अब इस यूनीवर्सिटी का खर्चा भारत सरकार बरदाश्त नही कर सकती। 21 लाख रुपये हरियाणा के जिम्मे डाल दिये, 52-53 लाख रुपये पजाब सरकार के जिम्मे लगा दिये और खुद कुछ देना नही चाहते। जब चण्डीगढ की मालिक भारत सरकार है तो खुद खर्चा बरदाश्त करे, पजाब, हरियाणा, हिमाचल क्यो बर्दाश्त करे। हरियाणा की जनता का तो एक पैसा भी देने का फर्ज नही है, जबकि भारत सरकार ने एलान कर दिया है कि चण्डीगढ पजाब को दिया जायगा, हरियाणा इस सफेद हाथी का खर्च क्यों बरदाश्त करे।

सिर्फ इन दो मांगो के मुताल्लिक ही मुझे अर्ज करना था।

MR SPEAKER The hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) *rose* —

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : I wanted to deal with the points that were raised concerning the Rehabilitation Department . . .

MR. SPEAKER : I leave it to you. You can reply to the points concerning you or the Minister can reply. We have already exceeded the time fixed.

SHRI K. R. GANESH : Sir, I am thankful to the hon. Members who have taken part in this debate and the entire House which has brought in this debate a sense of awareness of the very difficult situation through which the country is passing.

The debate has revealed the determination of this country to defend our territorial integrity, our values and our systems, not only against Pakistani aggressors but also against those powerful countries which want to blackmail us, which want to threaten us and which want to use these pressures which we know have become common in the world to deflect this nation from the path to defend our own territorial integrity and our own democratic institutions and the formation and liberation of Bangla Desh.

Since this debate had a sense of urgency, the hon. Members have not raised many points which are common in a debate like this. I agree that there has to be a tremendous effort for the resource mobilisation to meet the very serious situation we are faced with. There has to be a total strategy of the nation so that we can stand on our own legs and meet the situation with which we are confronted.

The hon. Member from the C. P. M. party suggested various measures which according to him are necessary for resource mobilisation and are necessary for the mobilisation of the people's effort. Many of these measures are under the consideration of the Government.

As far as the opening of the closed mills is concerned, the Ministry of Industrial Development is giving serious consideration to it.

I have also noted the point made by Shri Panigrahi on the question of wrong application, according to him, of the rules with regard to advances to Central Government employees for cyclone relief. We will look into this matter and see what best is possible in the circumstances.

The hon. Member from the Jana Sangh has raised about the provident fund and the HEC. As far as the provident fund is concerned, this is a commitment which the Government had to implement. With regard to Indian Electric Works where the management was taken over and due to the fault of the former management, the provident fund of the workers had not been paid, it has been there for a long time and the Government is implementing it by paying it. He has also raised about the HEC. As far as HEC is concerned, the Demand that has been sought here is for conversion of a part of loans into equity. As far as the general question of the HEC and other public sector undertakings is concerned, this matter has been discussed time and again and efforts are made to see that the public sector functions with efficiency and profitability.

A major part of the Demand is for the Bangla Desh Refugees. We have sought an appropriation of Rs. 100 crores for Bangla Desh refugees and this is the present assessment on the basis of which we propose to meet the present commitments that are there in regard to Bangla Desh refugees.

The hon. Members have shown a sense of awareness with regard to the situation to-day and have not detailed many points which are otherwise detailed.

With these words I would commend this Budget to the House.

श्री वीरेन्द्र सिंह राव: हम सिर्फ इतनी एश्योरेंस आप से चाहते है कि ऐसे पेन्शन के केसेज़ आउट-आफ-कोर्ट सैटिल होंगे। हर गरीब आदमी कोर्ट में नही जा सकता, इस के लिये आप कोई कमेटी या ट्रिब्यूनल बनायें।

SHRI K R. GANESH: I appreciate the point the hon. Member has made as also the sentiments he has expressed.

MR. SPEAKER: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of the following demands entered in the second column thereof:—

Demands Nos. 24, 25, 35, 47, 54, 63, 80, 121, 124, 136, 137, 141 and 144"

The motion was adopted

11.10 hrs.

APPROPRIATION (NO. 4) BILL,* 1971

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72."

The motion was adopted.

SHRI K. R. GANESH: I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to anthorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1971-72 be taken into consideration."

The motion was adopted

MR. SPEAKER: The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title were added to the Bill

SHRI K. R. GANESH: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-12-71.

†Introduced/Moved with the recommendation of the President.

11.12 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1971-72

MR. SPEAKER: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget for the State of Punjab for the year 1971-72.

DEMAND NO 2 — STATE EXCISE DUTIES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 21,47,500 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'State Excise Duties' "

DEMAND NO. 5 -- OTHER TAXES AND DUTIES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 45,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Other Taxes and Duties'."

DEMAD NO. 7— REGISTRATION FEES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 20,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Registration Fees'."

DEMAND NO. 8 — PARLIAMENT, STATE/UNION TERRITORY LEGISLATURES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,00,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March 1972, in respect of 'Parliament, State/Union Territory Legislatures'."

DEMAND NO. 9—GENERAL ADMINISTRATION

MR. SPEAKER . Motion moved :

"That a Supplementary sum not exceeding Rs 5,51,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'General Administration'."

DEMAND NO. 11— JAILS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 10,00,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Jails'."

DEMAND NO. 12— POLICE

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,13,53,580 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Police'."

DEMAND NO. 15— SCIENTIFIC DEPARTMENTS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 90,400 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Scientific Departments'."

DEMAND NO. 16 — EDUCATION

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 6,00,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Education'."

DEMAND NO. 20 – AGRICULTURE

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,39,820 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Agriculture' "

DEMAND NO. 21— ANIMAL HUSBANDRY

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,00,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Animal Husbandry'."

DEMAND NO. 23— INDUSTRIES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 10 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of Industries' "

DEMAND NO. 24— COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND LOCAL DEVELOPMENT WORKS

MR SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,37,50,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Community Development Projects, National Extension Service and Local Development Works'."

DEMAND NO. 26 – MISCELLANEOUS SOCIAL AND DEVELOPMENTAL ORGANISATIONS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,76,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Miscellaneous Social and Developmental Organisations'."

DEMAND NO. 27— MULTIPURPOSE RIVER SCHEMES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 10 be granted to the

President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Multipurpose River Schemes'."

DEMAND NO. 28—IRRIGATION, NAVIGATION EMBANKMENT AND DRAINAGE WORKS (NON-COMMERCIAL)

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,44,750 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972 in respect of 'Irrigation Navigation Embankment and Drainage Works (Non-Commercial).

DEMAND NO. 29—CHARGES ON IRRIGATION ESTABLISHMENT

MR. SPEAKER : Motion moved

"That a Supplementary sum not exceeding Rs. 4,25,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Charges on Irrigation Establishment'."

DEMAND NO. 30—PUBLIC WORKS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 27,59,070 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Public Works'."

DEMAND NO. 39—MISCELLANEOUS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,02,71,080 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Miscellaneous'."

DEMAND NO. 46—CAPITAL OUTLAY ON PUBLIC WORKS

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,46,94,010 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital Outlay on Public Works'."

DEMAND NO. 48—CAPITAL OUTLAY ON ROAD AND WATER TRANSPORT SCHEMES

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,00,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Capital Outlay on Road and Water Transport Scheme'."

DEMAND NO. 50—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 13,93,10,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of

[Mr. Speaker]

March, 1972, in respect of 'Capital Outlay on Schemes of Government Trading'."

DEMAND NO. 51—LOANS AND ADVANCES BY THE STATE GOVERNMENT

MR. SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 10,89,00,000 be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of 'Loans and Advances by the State Government'."

SHRI DASARATHA DEB (Tripura East) : I shall be very brief and confine myself only to mentioning the points

Under Demand No. 9, a provision of Rs. 5,51,000 has been made for the constitution of a subordinate services selection board. As far as my information goes, this board is a defunct body and it is non-existent in Punjab. That is why I say that this demand is a fantastic one. The hon. Minister should let us know whether the board is still existing or it is defunct.

Demand No. 13 at page 26 relates to the construction of rest houses. We find from the explanatory foot-note that the existing rest-houses are not provided with the present-day amenities such as furniture, pipewater supply, sanitary fittings, geysers, refrigerators, air-conditioners etc. with a view to bringing these rest-houses to a really good standard; for meeting the needs of the touring Ministers, VIPs and officers the above mentioned amenities are necessary, and accordingly it has been decided that the rest-houses at the district headquarters and important rest-houses on the GT road should be provided with modern amenities. For this purpose, a sum of Rs. 22,58,500 has been provided. This is a very big amount. When the country is facing a war, and we are asking our people to undergo hardship to defend our country and to mobilise the entire strength of the country to meet this situation, to ask for money to provide air-conditioners and refrigerators in rest-houses for Ministers and VIPs is something very fantastic. I think the entire country will oppose it, and, therefore, I oppose this demand.

There is another amazing Demand that we find here. Shri Chetan Anand, Proprietor of Messrs. Himalaya Films had entered into an agreement with the Punjab Government for producing a certain film. Rs. 13,15,000 had been taken from the Central Government by the Punjab Government to finance this. But this film company could not produce any films, and they are not in a position to repay that amount. Now, the Punjab Government have asked the Central Government to allow the money to be refunded to the Bank.

This is a fantastic thing. If this particular company fails to repay that money, why should it be reimbursed from the exchequer. The money should be realised from the company.

A provision is made of Rs. 5,25,000 for investigation of irrigation, flood control and waterlogging schemes. For this more money should have been provided. Punjab has been in the grip of many floods. Devastation is very large. But Government have started thinking of investigation of these problems only now; it should have been done much earlier. Instead of giving priority to rest house air-conditioning, more money should have come for flood control and irrigation schemes.

MR. SPEAKER : This was printed in October.

SHRI DASARATHA DEB : Now I come to the police budget, page 10.

The original estimate was Rs. 8,93,71,100. Now an additional sum of Rs. 1,13,53,518 is demanded, making a total of Rs. 10,07, 24, 618. The argument given for this is fantastic. It is for upgrading the posts of Superintendents of Police of Bhatinda, Patiala and Jullundur and creating more Special SPs with supporting staff. As regards Jullundur, it is said that it is the nerve-centre of Naxalite activities and political parties and almost all vernacular papers have their offices there. They say that political troubles and agitation start here and so to curb these activities, the responsibility of the police has increased. To attend to this most vital aspect of police work in this district, supervision and investigation of criminal cases is necessary. Hence they are upgrading the three posts of SPs and creating 3 posts of additional SPs with supporting staff.

This argument is bound to create a feeling of revulsion in the mind of any democratically-minded people. Specially after the recent division, Punjab is not a big State. So much of police officers and staff is not necessary for the State.

As regards the argument that most of the political parties and vernacular papers have their offices in Jullundur, what is wrong in that? Are the Government thinking of curbing legitimate political activity in Punjab. To say that because all the political parties and vernacular papers have their offices in Jullundur and hence they should be curbed, is a very dangerous trend of thinking.

As for the charge that Naxalites are active there, to my knowledge, Naxalite activity in Punjab is not very significant; it is there in a very small proportion. But under the cover of dealing with Naxalites, they are now upgrading these police officials and giving more power to the police. This produces a very unhealthy atmosphere in Punjab for the creation of which the Central Government is responsible.

Sir, this is a wonderful expression of the Government or a man who has always been carried away by some sort of criminal conscience. To such men, it appears that the political activities of others who do not subscribe to their ideology or who do not serve their own interests, are considered to be dangerous. Such people are considered by them to be criminals but in fact it is not.

Sir, this Government pretends that it is curbing the criminal activities of anti-social elements in Punjab by enlarging the police force there. But in fact, they are curbing the political activities of the political parties opposed to the ruling class. Law and order have continued to remain the same. There is an increase in the case of attempt to murder; there is an increase in the case of rape; the number of kidnapping cases continues to remain in the same position, During the two years, the police committed so many crimes in a number of places; indiscriminate arrests are being made in respect of the political workers including ex-MLAs belonging to our party, by putting them in the police lock-up; they were beaten up and the Government, without giving any trial in the court, indulge in doing all these things in the name of encounters, naxalites, etc.

During the last two years, in Punjab, a lot of students were arrested because there is a lot of student agitation and movement there. For curbing these activities, the Government are using the Maintenance of Internal Security Act.

Very recently, two students were arrested and killed by the police on the false allegation of encounter. This is very bad. Why they want more money is because

[Shri Dasaratha Deb]

they want to strengthen the hands of the police. You, Sir, come from Punjab and you know that the distribution of evacuee lands in Punjab is not being done well, because most of the officials and landlords are keeping the lands, and there is a lot of agitation amongst the agricultural workers and poor peasants. They are not getting the land. They want land from the Government; and so they are making some sort of agitational approach to the Government. But they are denied, and the Government, in the name of curbing the activities of naxalites, are arresting these poor people and putting them in jail and beating them up with the help of the police Some people were also killed on alleged encounters. This is a false story. This is one of the causes The activities of the Sangrur police are very, very dangerous and formidable. They have raided all the houses of our workers including the house of Shri Hardit Singh Bhattal, ex-MLA, and Shri Sampuran Singh Daulat, ex-MLA. Even our workers are not allowed to plaster our posters in the villages. They were arrested and beaten up by the police. That is why, during the last two years, two dozen people were arrested and shot dead by the police in alleged encounters. Shri Trilochan Singh, an ex-Minister of Punjab, has admitted that the police shot them after arresting them. All these incidents prove how far the police excesses have gone in Punjab. Now, the need of the hour is, the entire country must be one. We have to mobilise our entire strength to fight against West Pakistan military junta. All the people in our country are coming forward to help the Government in this respect. So, at least the use of the Maintenance of Internal Security Act and the indiscriminate arrests and beating of the people, etc., should stop. At least the people be allowed to work freely and express their ideas freely and do heir political activities freely.

With these words, I commend these Demands.

श्री दरबारा सिंह (होशियारपुर) : अध्यक्ष महोदय, जो सप्लीमेंट्री बजट के एस्टिमेट्स हमारे सामने हैं पंजाब के बारे में वह करीब 3183,27 लाख के है। यह जो रुपयों की मांग की गई है उसके बारे मे आपको समझना चाहिये कि उसकी इम्पार्टेंस क्या है। आज पंजाब मे किन हालात में से गुजर रहे है? सप्लिमेंट्री बजट तो नार्मल रुटीन मे भी आते है, लेकिन वहाँ पर ऐबनार्मल हालात है। मैं आप की वाकफियत के लिये बतला दूं, आप को तो, खैर, इस बात की वाकफियत होगी भी, सदन की वाकफियत के लिये बतला दूं कि 1962 में जब चीन ने हम पर हमला किया तब पंजाब के लोगो ने अपने तमाम जेवरात, रुपया-पैसा और दूसरी सब चीजे सरकार के सुपुर्द कर दीं। और तकरीबन 6 करोड़ रुपया इकट्ठा कर के पंजाब के लोगो ने दिया। इसके अलावा प्राइम मिनिस्टर जवाहरलाल नेहरू को सोने मे तोला गया और उस वक्त भी सोने और चादी के जेवरात इकट्ठे कर के दिये। जब हमारी सरहदों पर जंग हो रही थी, हमारे नौजवान काम आ रहे थे, शहीद हो रहे थे तब भी पंजाब वालो ने अपनी मेहनत का रुपया और सारी चीजे दी। उसके बाद 1965 मे जब हम पाकिस्तान के साथ जंग लड़ रहे थे तब पंजाब के लोगों ने जिस बहादुरी से काम किया वह सब को पता हैं। मैं उस वक्त पंजाब में होम मिनिस्टर था। मैं वहा पर सब जगह घूमा। बाइस दिन की जंग में एक भी आदमी वहां पर ऐसा नहीं था जिस का हौसला पस्त हुआ हो। वहाँ के लोग अपने पावों पर खड़े हो कर कहते थे कि लड़िये, साफ कीजिये पाकिस्तान को, जो रोजमरोज कुफ्र के बदले जिहाद की बात

करता है और इधर उधर की बातें करता है ।

हमारी एक डिमाक्रेटिक और सेकुलर स्टेट है । हम यह नही कह सकते कि हम मुसलमानों के खिलाफ लड़ रहे है । हम मुसलमानों के खिलाफ नही लड़ते, हम जुल्म के खिलाफ लड़ते है और ऐसे लोगों के खिलाफ लड़ते है जो जुल्म कर के लोगों को अपने मे शामिल करना चाहते है । आज जहां पर जंग हो रही है वहां मैं तीन दिन घूम कर आया हूं । मुझे पता है कि लोगों को कितनी तकलीफ है, लेकिन वह उन तकलीफ को सामने नही रखते । जब मैं उनके सामने अफसोस करने के लिये गया क्योंकि उनके लोग बम्बार्डमेंट में शहीद हुए थे, तब मैंने वहां के एक निवासी से पूछा कि बताइये हम आप की क्या मदद कर सकते हैं ? उनके लिये रजाई, कपड़े और खाने-पीने का सामान उसी वक्त दो घंटे के अन्दर पहुंचा दिया गया और उसके बाद पूछा कि हम आपके लिये क्या कर सकते है तब उन्होंने कहा कि हमें कुछ नहीं चाहिये, जो सरहद पर लड़ रहे हैं उनको आप देखिये । हम इन्दिरा गांधी की पालिसी को मजबूत-तरीन समझते हैं । आप जाइये और काम कीजिए । जो लोग आज सरहदों पर लड़ रहे हैं, गोली खा रहे हैं हम उनको नमस्कार करते हैं । जिन लोगों के रिश्तेदार मरे हैं वह किसी चीज की परवाह नहीं करते । वह सिर्फ एक चीज की परवाह करते हैं कि उनकी सरहदों पर क्या हो रहा है । वह चाहते हैं कि वहां से दुश्मन को हटा दिया जाये, पाकिस्तानियों को पीछे धकेल दिया जाये ।

पंजाब के नौजवान ही नहीं, सारे देश के नौजवान वहां जा कर लड़ रहे हैं । मैंने सरहद पर जाकर देखा तो मुझे हैरानी हुई कि एक कप्तान आया और अपने अफसर से कहने लगाः सर, वहां से एक शेलिंग आई है । अफसर ने कहा कि उसका जवाब दिया जाये । जवाब दिया गया और भगत सिंह की समाधि के साथ साथ जो इलाका हैं उस को बिलकुल साफ कर दिया गया । कप्तान ने कहाः नो रिस्पांस—वहा से कोई जवाब नही आ रहा है । उसने रिस्पांस का लफ्ज इस्तेमाल किया । वहा से कोई जवाब नही आ रहा है । इस तरह की बातों को देख कर हमारे लोग जब शेलिंग हो रही होती है तब भी खाना ले जा रहे हैं । जिन लोगों को दो बन्धों के बीच में से हो कर आना पड़ता है वह न सिर्फ अपना दूध फौज के लिये ले जाने को तैयार हैं, बल्कि पहुंचा रहे हैं । जो भी चाहिये वह हर चीज दे रहे है । वह कहते है कि भले ही आज उजड़े हो, हम उसी रोज बसेंगे जब पाकिस्तान को शिकस्त दे कर पीछे हटा देंगे । आज सारे देश में जो कुछ हो रहा है वह सिर्फ खामखयाली नहीं है, कोई ख्वाब नही है, यह ऐक्चुअली हो रहा है । आपका इलाका स्पीकर साहब सरहद पर वाकया है । वहां पर आप तो जानते ही हैं कि कैंटीज लगी हुई हैं और दो सौ, ढाई सौ और तीन सौ रुपया खर्च करके उन कंटीज को लगाया है और यह कहा जाता है कि नौजवान आएं, जो कुछ खाना हो खायें, रोटी कपड़ा रजाई या कोई और चीज चाहिये तो लें । जो कुछ भी चाहते हैं वहां आएं और लें । चाय पानी का वहां इंतजाम है । इतना इंतजाम पंजाब में, सारे पंजाब में हुआ है कि उसकी जितनी भी तारीफ की जाए कम है । लेकिन एक बात है । वहां के लोग भीख मांगना नहीं जानते हैं । वे नहीं कहते हैं कि हमें भीख दो । यह सरकार की जिम्मेवारी है कि उनका वह खयाल रखे ।

[श्री दरबारा सिंह]

लेकिन आप करते क्या हैं। बजट जो यह है इसके बारे में मैं कहना चाहता हूँ कि इसमें आपने रेस्ट हाउसिस के रेनोवेशन की बात कही है, यह कहा है कि उनको सवारने की जरूरत है और उसके लिए आपने कोई 21 लाख रुपया मांगा है। मैं समझता हूं कि उस तरफ यह रुपया खर्च न करके आप को इस रुपये को रिफ्यूजीज की रिहेबिलिटेशन पर खर्च करना चाहिए, जो लोग फौज में लड रहे हैं उनके वास्ते इसको मुहैया करना चाहिये, जो खस्ता हालत में हैं उनपर खर्च करना चाहिये। आज देश को सवारने की जरूरत है। आज के हालात से रेस्ट हाउसिस के किकंडिशनिंग पर इस रुपये को खर्च करने की जरूरत नहीं है। गर्मी में, सर्दी में, बारिश में अगर लोग लड सकते हैं तो वे एक हम से कहीं अच्छे काज के लिए लड रहे हैं और उन पर यह रुपया आपको खर्च करना चाहिये। जब वे इतनी तकलीफ सह कर लड़ सकते हैं तो हम भी कुछ अर्से के लिए और जो विजिटर या अफसर लोग जाते हैं, वे भी कुछ समय के लिए अगर कुछ बेआरामी होती है तो उसको सहन कर सकते हैं मैं इत्तिफाक करता हूँ कि फौरी तौर पर यह जो 21 लाख रुपया है जिसका कोई फायदा नहीं है, इसको इनपर खर्च न करके जवानों के काम में इसको लाया जाए, उनकी बहबूदी के कामों में इसको लाया जाए, रिहैबिलिटेशन के काम में इसको इस्तेमाल किया जाए।

पंजाब के बारे में मैंने आपको थोड़ी सी झलक दी है। कुछ बातें ऐसी हैं जिन को कहने से कोई फायदा नहीं है। कुछ सीक्रिट सी बातें हैं। यही कहा जा सकता है कि बहुत बहादुरी से हमारे जवान लड़ रहे हैं। छम्ब जौड़ियां में दो-दो हाथ वे अपने विरोधियों से कर रहे हैं और दुश्मन को वापिस उस जगह पर धकेल रहे हैं जहां से वापिस न आ सके। जब ये हालात पंजाब की सारी सरहद पर वाका हो रहे हैं तो ऐसी चीजें बजट में रख देना जिन को लेकर लोग मसखरा उड़ाये, ठीक नहीं है और इनको आपको वापिस ले लेना चाहिये। इस तरह की चीजें रखने से कोई फायदा नहीं है। वहां पर प्रोडक्शन और ज्यादा हो, इसकी भी जरूरत है। बिजली की जरूरत है। चुबाल के नजदीक एक एम माइनर जो बन्द है, उनको निकालने की जरूरत है। लेकिन लोग इस वक्त यह नहीं कह रहे हैं कि शेल - गा है, हमें यह चीज चाहिये, वह चीज चाहिये। उन्होंने पहले कहा था कि यह माइनर निकल जाए तो तीस पैंतीस हजार एकड जमीन का पानी मिल सकता है और प्रोडक्शन ज्यादा वे कर सकते हैं। पंजाब के लोग बहादुर हैं। वे मरना भी जानते हैं और पैदावार किस तरह से ज्यादा हो सकती है, इसको भी जानते हैं, इसको भी करके दिखा सकते हैं। पिछली बार सरकार ने उतनी मदद पंजाब को नहीं की जितनी उसको करनी चाहिये थी। जबान नहीं खुलती यह कहने के लिए कि सरकार को क्या करना चाहिये। लेकिन तमाम जिम्मेदारी हिन्द सरकार को लेनी चाहिये और पंजाब सरकार को भी लेनी चाहिये। पंजाब और रुपया पाने का हकदार है और वह भी उसको दिया जाना चाहिये यह जो रुपया इतना इसमें फिजूल रखा है यह सारे का सारा इस बात के लिए इस्तेमाल किया जाना चाहिये कि जो रिफ्यूजी हैं वे आबाद हों, जो लोग यहां उखड कर आए हैं, उनका रिहैबिलिटेशन हो और जो जवान हमारे लड़ रहे हैं, उनपर यह खर्च हो।

आज हमारे देश में एमरजेंसी है और इस वक्त जो जो चीजें मैंने आपको बताई हैं

उन पर ही रुपया खर्च होना चाहिये । नान-प्रोडक्टिव जो काम हैं वे हटाए जा सकते हैं । उनको करने से कोई फायदा नही है । प्रोडक्टिव काम आप हाथ मे ले ताकि फायदा हो और पैदावार बढे । प्रोडक्टिव एक्टिविटीज की जरूरत हमेशा रहती है । आपने पैसा लेना है ले ले, देना है दे दें लेकिन पैसा आप इस बात के लिए मखसूस करें कि सिर्फ दो बातों पर यह खर्च किया जाय, रिहैबिलिटेशन पर और जवानो की बहबूदी पर । जो लोग शहीद हो गए है, उनके घर वालो पर खर्च किया जाए, उनकी हिफाजत के लिए, उनके लिए चीजे मुहैया करने के लिए खर्च किया जाए ।

इस सप्लीमेंटरी बजट मे लूपहोल्ज है । एजुकेशन के बारे मे रुपया मागा गया है । पहले भी 19 लाख 46 हजार रुपया उन्होने जेल वालो को दिया था ताकि वहां से फरनिचर बन कर स्कूलो के लिए आ सके । वह अब तक नहीं आ पाया है । क्यो नही आया है, यह आपको पूछना चाहिये । इतनी देर क्यो हुई क्यों पैसा पडा रहा यह आपको पूछना चाहिये । दस लाख आपने और मागा हैं । यह रुपया भी जवानो की बहबूदी के लिए चाहिये । बच्चा जो स्कूल जाता है वह जमीन पर बैठ कर गुजारा कर सकता हैं कुछ दिनों के लिए । इस तरह की चीजो से कुछ समय के लिए हम दूर रह सकते है । यह दस लाख भी जवानो की बेहतरी के लिए खर्च होना चाहिये ।

एक चीज नही बहुत सी इसमे इस तरह की चीजें हैं । यह एक स्टीरियो-टाइप्ड सा बजट आपने यहा रख दिया है, ऐसे रख दिया है जैसे दिल ही न हो, दर्द ही न हो हिम्मत ही न हो । ऐसे लोगों ने इसको तैयार किया है और आपने इसको हमारे सामने रख दिया है । मक्खी पर मक्खी मारने की जो आदत है, इसको आपको छोडना चाहिये । पैसा वाजिब चीजों के लिए दिया जा रहा है, या नही इसको नही देखा गया है । एमरजेंसी के खयाल से यह बजट तैयार नही किया गया है । उस खयाल से इसको तैयार करना चाहिये था ।

पुलिस के लिए भी पैसा मांगा गया है । कुछ ऐसे काम हो चुके हैं जिन पर पैसा खर्च किया जा चुका है । सी. पी. एम. वाले भाई ने कुछ बातें कही हैं । हो सकता है कि कुछ उनकी बातें ठीक हों । मैं समझता हूं कि यह रुपया उन्होने पहले खर्च कर दिया है, एस. एस पी मुकर्रर कर दिए हैं । उनके लिए पैसा मागा गया है पचास लाख । पी. ए पी. के वास्ते, रिजर्व तैयार करने के लिए, रिजर्व बैटेलियन तैयार करने के लिए यह रुपया मांगा गया हैं । मौजूदा हालात के पेशेनजर यह रुपया मागा गया है । पुलिस कमिशन की रिपोर्ट इनके पास है । उसमें कहा गया है कि साइंटिफिक तरीके से काम होना चाहिये । बोर्डर पर अच्छी व्यवस्था होनी चाहिये । इस सूबे मे हमेशा जंग होती है । 1962 में, 1965 मे और अब 1971 में वहां जंग आई है । अगर अब दुश्मन का सफाया कर दिया जाए तो शायद फिर न आये हमें चाहिये कि पुलिस वालों के लिए टेलीफोन की, उनके लिए वायरलैस सैट्स की, वीहिकल्ज की व्यवस्था हो ताकि पांच मिनट में जानकारी डिस्ट्रिक्ट हैडक्वार्टर में पहुंच सके कि कहा क्या खराबी है । ऐसी व्यवस्था होनी चाहिए ताकि पता चल सके कि जो लोगों के खिलाफ चीजें होती हैं उसकी जानकारी फौरन मिल सके । ये बातें पुलिस कमिशन की रिपोर्ट में आई हैं । उनमे से कुछ चीजों

[श्री दरबारा सिंह]

पर तो ग्रमल किया गया है लेकिन बाकी पड़ी हुई हैं। फिजूल दूसरी बातों के लिए पैसा मांगा जाता है। उनके लिए नहीं मांगा जाता है जिन की निहायत जरूरत है।

चंडीगढ़ ग्रौर लुधियाना लिंक की बात भी है। चंडीगढ़ जा कर देखें तो आपको पता चलेगा कि वह स्टेशन एक फ्लेग स्टेशन के समान है न वहां बैठने की जगह है न खड़े होने की, न साया है ग्रौर न बारिश ग्रौर सर्दी से बचने की कोई व्यवस्था है। चंडीगढ़ कैपिटल है दो राज्यों का ग्रभी। जब पंजाब का वह कैपिटल बनेगा तब देखा जाएगा। इस वक्त वह दोनों राज्यों का कैपिटल है। वहां लोगों को ग्रारांम पहुंचाने की कोशिश नहीं की गई है। उसको नहीं बनाया जाता है। लुधियाना-चंडीगढ़ लिंक की बात की जाती है। इस पर रुपया खर्च किया जाए। मैं चाहता हूं कि ग्राप इनक्वारी करें कि पहले जो सर्वे किया गया है वह दरुस्त था, दूसरा दरुस्त था या तीसरा दुरुस्त था। सर्वे पर सर्वे ग्राप कर रहे हैं, रुपया जाया कर रहे है। मैं चाहता हैं कि इस तरह की बातों को छोड कर ग्राप दूसरी तरफ रुपया खर्च करें। जरूरी चीजो पर किया जाए।

इलैक्ट्रिसिटी बोर्ड को दस करोड दिया जा रहा। हम चाहते है कि बिजली ज्यादा मिले, बिजली की पंजाब मे बहतायत हो, देहातों ग्रौर कस्बों को बिजली मिले। हम चाहते हैं कि क्राइसिस कोई पैदा न हो। लेकिन इस में लिखा गया है कि यह रुपया इसलिए मांगा जा रहा है ताकि जो बिजली का क्राइसिस है इसको दूर किया जा सके ग्रौर इसका हमें पहले से पता नहीं था। यह जो कहा गया है कि इसका हमें पता नहीं था, यह बिल्कुल गलत बात है। मैं चैलेंज करता हूं इनको पता था। यह क्राइसिस चार पांच साल से चला ग्रा रहा है। इनको इतना रुपया नहीं चाहिये। शायद बोर्ड दस करोड़ का सामान खरीद भी चुका हो, मुझे पता नहीं। दस करोड़ जो मांगा जा रहा है उसके लिए दलील यह दी जाती है कि पिछले साल से क्राइसिस पैदा हुग्रा है। लेकिन क्राइसिस पिछले साल था, उसमे पिछले साल था ग्रौर उसमे भी पिछले साल था। कई सालो से चला ग्रा रहा है। बिजली खाद के कारखाने को दी जाती है। वहां इतनी बिजली नहीं है कि देहातो में ग्रौर कस्बों में दी जा सके, एग्रिकलचर के लिए दी जा सके, इंडस्ट्री के लिए दी जा सके। एक दो साल या दस साल पहले यह रुपया नहीं मांगा गया है ग्रौर ग्राज एमरजेंसी के वक्त मांगा जा रहा है। यह ठीक नहीं है। हम चाहते है कि वहां लाइफ नार्मल हो। हम चाहते है कि नार्मल लाइफ में एग्रिकलचर की तरक्की मे, इंडस्ट्री की तरक्की में कोई रुकावट न पड़े ग्रौर। ग्रब भी न पड़े। लेकिन मैं कहता हू कि इतना ग्राप न दो। इससे लोगो को शक पैदा होगा कि नाजायज इसका फायदा उठाया जा रहा है इस वक्त। बिजली बोर्ड के बारे मे मेरे पास कहने को बहुत कुछ है ग्रौर कहना चाहूं तो एक घंटे तक मैं कहता जा सकता हूं। लेकिन मैं कहना नहीं चाहता हूं। वहां थर्मल लगा है, उसको चलना चाहिये। लोगों को बिजली मिलनी चाहिये, खूब मिलनी चाहिये। लेकिन खूब मिलने में ग्रभी काफी साल लगेगे। फिर भी इसमे तेजी लाई जानी चाहिये। एक दो साल में इसको किया जाना चाहिये। मैं एप्रिशिएट करता हूं कि कुछ तेजी इस काम में लाई गई है। लेकिन एक दम से दस करोड़ न ग्राप दें। एक दम से इतना रुपया डम्प ग्राप न कर दें। इस पर ग्राप सोचें। ग्रपनी सतह पर-- इसकी ग्राप देख-भाल करें। यह जो

किताब है, जो पेश की गई है, इसको वापिस नही करना है। इसको आप दुबारा देखे और फिर इसके बारे मे आप फैसला करे। सब बातें डिसकशन मे यहा नही आ सकता है। आपके साथ अलग से बात हो तो बताया जा सकता है कि कौन-कौन सी चीज काटी जा सकती है। ऐसी बात नही होनी चाहिये कि हमारे लोग बजाय फायदा उठाने के नुकसान उठाये। यह चीज मुझे आप से कहनी थी।

इसके अलावा, पंजाब में हरिजन्स है, दूसरे लोग है जो लैंडलेस है। बहुत से बयान हुए सरकार की तरफ से। कभी कहा गया कि हम प्लानिंग करना चाहते है, कभी कह दिया कि हम सीलिंग्स को लोअर करना चाहते है। लेकिन न सीलिंग्स की प्लानिंग करते है न सीलिंग्स को लोअर करते है। कुछ तो करे। यह एनाउंस करें कि हम ने उन लोगो की जमीन ले ली है जो 30 एकड़ से ऊपर जमीन अपने कब्जे में रखे हुए है, जिन के पास हजार हजार एकड़ तक जमीन किसी न किसी शक्ल मे है। वह मुर्दों के नाम पर, किसी दोस्त के नाम पर, किसी रिश्तेदार के नाम पर या किसी पैदा होने वाले के नाम पर जो जमीन अपने कब्जे मे रखे हुए है वह सारी जमीन निकाल कर उन लोगो मे बाट दी जाय जो लैंडलेस है। क्या नहीं उन मे वह जमीन तकसीम करते है? और जो बाग लिखे हुए है पानी लेने के लिए पांच गुना पानी लेते है और बाग कहां नहीं है, उस मे गेहूं बोया जाता है, दूसरी फसल उगायी जाती है, कमाई की जाती है, लाखो रुपया पैदा किया जाता है, नाम के लिए जो बाग हैं, उसका पानी बन्द करे और वह जमीन मे शुमार किया जाय, 30 एकड़ से ऊपर जमीन उसे माना जाय और उसे उन से वापस लिया जाय। इस तरह से यह जो फ्यूडलिज़्म आज भी वहां अपने दांत दिखा रहा है, उसके दांत किसी तरह आप निकाल पाए तो कोई बात है, लेकिन वह भी नही कर पाऐ आप। मै जानना चाहता हूं लैंडलेस लोगो मे जमीन आप को तकसीम करनी है या नहीं करनी है?

आप रुपया लेते है। रुपया किस बात के लिए लेते है। पी॰ डब्लू॰ डी॰ के रेस्ट हाउसेज के लिए? अगर रुपया इस बात के लिए ले कि लोगो को वहां बसाना है, जो लैंडलेस कल्टीवेटर्स है, जो हरिजन है, उन को बसाना है, उन को प्रायोरिटी देनी है, इस बात के लिए रुपया खर्च करे तो वह एक जायज बात भी है। लेकिन आप इस के लिए रुपया नही ले रहे है। रुपया ले रहे है और बातो के लिए। तो मै यह कहना चाहता हूं कि ढीला-ढाला पालिसी बहुत दिनो तक नहीं चलेगा।

फ्लड्स के बाबत आप ने 6 करोड़ रुपये लिए है। अब कुछ रुपया और लेना चाहते है। डिवीजन आप ने खोले है। मै डिवीजनो के बारे मे पूछना चाहता हू कि फ्लड्स के बारे में इन्होंने क्या किया है? सिर्फ इसी बात के लिए कि देखभाल करनी है, इसी के लिए यह डिवीजन आप ने रखे तो देखभाल तो पहले से ही बहुत काफी है। दूसरी तरफ मै बताना चाहता हू कि दो जिले ऐसे है रोपड़ और होशियारपुर जहां पानी 500 फुट 600 फुट पर मिलता है। वहां ट्यूबवेल लगने थे। लेकिन उन जिलों मे रोपड़ और होशियारपुर मे जो ट्यूबवेल लगे थे उन को वहां से उठा कर किसी और जगह लगा रहे है जहां पानी सौ फुट और डेढ़ सौ फुट पर है। लेकिन जहां 600 फुट से लेकर 1000 फुट तक पानी नही मिलता, जहां पानी चाहिए जिस से लोग काश्त कर सकते है, वहां पानी देने का कोई इंतजाम नही है।

[श्री दरबारा सिंह]

उसके बजाये ट्यूबवेल ग्राप लगाते कहां हैं जहां पानी बिल्कुल नज़दीक है। बिल्कुल पोलिटिकल फैसले ग्राप लेते हैं।

मैं ग्रकालियों की बात ग्रब नहीं करना चाहता वह चले गए। उन की बात ग्रब खत्म हुई। लेकिन फ्लड्स के लिए कहना चाहता हूं कि वह नदियाँ जो 60-65 चल रही हैं होशियारपुर में जो शिवालिक के हिल्स से ग्राती हैं उनका इंतजाम क्यों नहीं ग्राप करते ? वह नदियां जब बरसात के दिनों में चलती हैं तो सारे दो जिलों को साफ कर देती हैं सड़कें साफ हो जाती हैं, सारी फसल साफ हो जाती है। उसके लिए कोई बन्दोबस्त नहीं है। तो किस चीज के फ्लड के लिए ये दो डिवीज़न ग्राप ने खोले हैं ? यह पानी के फ्लड के लिए हैं या किसी ग्रौर चीज के फ्लड के लिए हैं ? मुझे तो यह किसी ग्रौर चीज के फ्लड के लिए लगते हैं। पानी के फ्लड के लिए लगते।

मैं यह कहना चाहता हूं कि यह जितना भी मोबिलाइजेशन है, पैसा जितना भी खर्च किया जा रहा है, यह एमर्जेंसी के लिए जहां जरूरत है वहां खर्च करिये। जिन सड़कों का बनाया जाना एमर्जेंसी के लिए निहायत जरूरी है उन को बनाने पर पैसा खर्च कीजिए। लेकिन वहां तो काम बन्द पड़ा है ग्रौर नयी नयी सड़कें ले रहे हैं। पुरानी को छोड़ रहे हैं। होता क्या है, एक पड़ी रह जाती है, दूसरी हाथ में ले लेते हैं दूसरी रह जाती है, तीसरी ले लेते हैं। इस तरह से ऐसी ऐसी सड़कों के लिए ग्रौर ऐसी ही दूसरी चीजों के लिए पैसा ग्राप वहां खर्च कर रहे हैं।

एक बड़े खेद की बात यह है कि ड्रिंकिंग वाटर ग्रभी भी वहां ग्रवेलेबल नहीं है, पंजाब के उन इलाकों में जहां सब-माउंटेनस इलाका है या ऐसे एरियाज़ हैं जहां ब्रिकिश वाटर है, पीने का पानी नहीं है, उसके लिए सरकार ने कोई इंतजाम नहीं किया है। सेंट्रल-गवर्नमेंट ने सब से ज्यादा इम्पार्टेंस किसी चीज को दी है तो वह पीने के पानी को दी है, लेकिन क्या उन लोगों को पीने का पानी मिल रहा है ? ऐसी जगहें वहां मौजूद हैं जहां पीने के लिए पानी नहीं मिलता है। तो उनके लिए पहल देनी चाहिए ग्रौर यह रुपया जो फ्लड्स का ग्रौर दूसरी बातों का रखा है उसमें ड्रिंकिंग वाटर भी शामिल किया जाय जिस में वह भी समझें कि डेमोक्रेसी के ग्रन्दर हम भी फल ग्रौर फूल रहे हैं।

जहां तक इंडस्ट्री का ताल्लुक है हम चाहते हैं कि जो हमारी सरहद है जहां लड़ाई हो रही है उस इलाके में पांच सात मील की पट्टी मुकर्रर की जाय ग्रौर उन को जैसे ग्रौर जिलों में दो प्रतिशत कम पर लोन दिया जाता है वैसे ही यहां भी ग्रगर कोई इंडस्ट्री लगाना चाहता है छोटी मोटी, तो उसे भी उसी तरह से दो परसेंट कम पर लोन दिया जाए। वह ऐसा इलाका है कि वहां के लोग हमेशा जंग में ग्राते हैं, जब-जब जंग होती है वह वहां से निकाले जाते हैं, फिर बैठते हैं, फिर निकाले जाते हैं। तो इस सारी स्थिति में उनको पूरी मदद दी जानी चाहिए। इसके साथ-साथ ऐग्रीकल्चर में जितनी सहूलियत होनी चाहिए वह ग्रभी तक भी नहीं है। कई खरीददार ऐसे भावों पर खरीद रहे हैं जिस को देखकर शर्म ग्राती है। उसमें एफ. सी. ग्राई. ने कुछ काम किया हो तो किया हो या ग्रौर शायद किसी ने कुछ किया हो लेकिन कुछ ऐसे इलाके ग्रभी बाकी हैं जहां ऐसे भावों पर खरीद हो रही है कि जैसे चोरी का माल हो। इसलिए इन चीजों की देखभाल करने की

जरूरत है और उसके लिए कोई न कोई बन्दोबस्त किया जाय। उन इलाकों में ऐसी हालत पैदा की जाये कि छोटी छोटी इंडस्ट्रीज़ देहातों में लग जाये। लोग तो सरहद तक इंडस्ट्रीज़ को ले जाना चाहते हैं उन के हौसले बुलन्द हैं। वह कहते हैं कि हमें काम दिया जाय, हमें पैसा मिले, हमें सहूलियत मिले, हम सरहद पर काम करने के लिए तैयार हैं। मैं अर्ज करूंगा कि अगर सेंट्रल गवर्नमेंट वाकई उनको मदद करना चाहती है जिस में सरहद के लोग मजबूत हो कर रहे तो उसे इन बातों की तरफ ध्यान देना चाहिए। उससे आपको सहूलियत रहेगी क्योंकि वहाँ पर लोग जब पनपेंगे और रोटी उनके पास होगी तो वह लड़ाई भी लड़ सकेंगे।

अध्यक्ष महोदय, मैंने अभी तक वह बात नहीं छेड़ी कि ट्रैक्टर की इंडस्ट्री बिल्कुल नहीं है वहाँ पर। हमारे यहां केवल एक इंडस्ट्री है, नंगल में खाद की एक फैक्ट्री है और वह फैक्ट्री जिस भाव पर पंजाब को खाद देती है उसी भाव पर दूसरों को भी देती है। यह अच्छी बात है। हम चाहते हैं कि सारी जगहों पर ऐसा ही हो। बाकी कोई दूसरी और इंडस्ट्री वहां नहीं है। हम चाहते हैं कि जो छोटी-मोटी इंडस्ट्रीज़ हैं जिन का फैलाव लोगों ने खुद किया है लुधियाना, अमृतसर और बटाला वगैरह में वह इंडस्ट्रीज़ इस पट्टी के लोग लगाएं जो अमृतसर के हैं, फिरोज़पुर के हैं, गुरदासपुर के हैं। उनको उसके लिए सहूलियत दी जाय और उसके लिए इस बजट में भी कुछ प्राविजन कर दिया जाय। साथ ही उन्होंने रिहैबिलिटेशन के लिए इमदाद मांगी है, वह इमदाद उनको दी जाय। बाकी आप बिलकुल निश्चय रखिये, आपको इस बात पर बिलकुल यकीन रखना चाहिए कि पंजाब बिलकुल बहादुराना तौर पर लड़ेगा और पाकिस्तान के छक्के छुड़ा देगा। इस बात में लोग आप के साथ हैं।

इन अल्फाज़ के साथ, अध्यक्ष महोदय, मैं आपका शुक्रिया अदा करता हूँ और सरकार से उम्मीद करता हूँ कि जो रुपया एक्स्ट्रा-वैगेंट चीजों में लगाया गया है उसको वहां से काट कर दूसरी तरफ लगाएं, रिफ्यूजीज़ के लिए, रिहेबिलिटेशन के लिए और जवानों के लिए उसे खर्च करें, यही मुझे निवेदन करना है।

श्री तेजा सिंह स्वतंत्र (संगरूर): जनाब स्पीकर साहब, पंजाब का यह तीसरा बजट, सप्लीमेंट्री डिमांड्स का आपके सामने पेश है। इस बजट में 32 करोड़ रुपये की मांग की गई है जबकि इसके पहले 150 करोड़ रुपये के करीब पंजाब इस गवर्नमेंट का खर्चा दे रहा है। 32 करोड़ यह और इसके अलावा सेंट्रल सेस तथा थोड़े दिन पहले हमारी कंसल्टेटिव कमेटी ने भी कुछ ऐडीशनल कर पेश किए थे। इस बात में किसी को संदेह नहीं है कि पंजाब लड़ेगा और वह हमेशा लड़ता है इसमें कोई दो राय किसी की नहीं हैं। लेकिन इस तरह से जो हमारे मसले हैं उनको जिस शक्ल में हमें समझना चाहिए, जिस रूप में देखना चाहिए उसको अलग रख कर सिर्फ पंजाब की बहादुरी का जिक्र करना पंजाब के मसले को हल करना नहीं है। इधर जंग के नज़दीक आने का अंदेशा चला आ रहा था और दूसरी तरफ पंजाब में यह जो अब बजट है इससे पहले क्या हुआ है और इसमें क्या मांग की गई है उसको देखा जाय। हम नहीं कहते हैं कि दस करोड़ रुपये बिजली वालों को न दें। इन छोटी मांगों में या इन कांस्ट्रक्टिव मांगों में मैं

[श्री तेजा सिंह स्वतंत्र]

नही जाना चाहता । लेकिन पुलिस के लिये 1 करोड़ 13 लाख की एडीशनल माग की गई है । जबकि हम पहले ही साढ़े आठ करोड़ रुपये से ज्यादा दे चुके है, इस तरह से 10 जिलो की पुलिस के लिये 10 करोड़ से ज्यादा यह बजट पहुचा जा रहा है । साथ ही दिन-ब-दिन नये-नये आफिसर ऐसे लगाये जाते है जो ला-एण्ड-आर्डर को बनाते नही, बल्कि बिगाड़ते है, प्रवोक करते है, बढ़ाते है, मसले पैदा करते है और उसके बाद सेवियर बनने की कोशिश करते है, स्टेट की ला-एण्ड-आर्डर के सेवियर बनते है ।

आज यह जो पोजीशन पैदा हो रही है, इसकी तरफ बहुत दफा हमने होम मिनिस्ट्री का ध्यान दिलाया है । मुक्तसर कालेज मे, जहा 103 लड़किया पढ़ती थी, उनके सामने लड़कों को जमीन पर लिटा कर लाठिया से पीटा गया, उसके बाद उनको नगा करके जलूस की शक्ल मे निकाला गया । इस तरह की कार्यवाहिया से नक्सलवादी मूवमन्ट नही दबेगी, उन लड़कों को प्रवोक करके उसको और बढ़ाने का काम किया गया है । आज पुलिस की उस कार्यवाही पर नथ डालने की कोशिश की जा रही है ।

आपकी पुलिस को किसी चीज की जरूरत है तो उसे दीजिये, उनको जीपें चाहिये, वायर-लैस चाहिये, दीजिये, लेकिन रोज़-ब-रोज़ पुलिस की तादाद को बढ़ाते जाना, सही कदम नही है । स्पीकर साहब, आप वहाँ के वाक्यात को सुनकर हैरान हो जाएंगे । आज जो डिमाण्ड यहां पर लाई गई है, इसकी बिलकुल जरूरत नही थी । पहले भी तो सूबे का काम चलता था, ला-एण्ड-आर्डर सही था, लेकिन पिछले कुछ दिनों से बहुत ज्यादा बिगड़ गया है । इस वक्त जो पुलिस के अध्यक्ष है, उनकी आदत को आप जानते होंगे क्योंकि आप भी पजाब से आये है । लेकिन सरदार दरबारा सिंह ने तो उस मसले को बिलकुल साइड-ट्रैक कर दिया । इसलिये मै कहना चाहता हूँ कि पजाब के इस तीसरे बजट मे पुलिस के लिये 1 करोड़ 13 लाख 53 हजार की जो माग की गई है, 10 लाख रुपये जेलो के लिये मागे गये है, साढे पाच लाख रुपये जनरल एडमिनिस्ट्रेशन के लिये मागे गये है, ये खर्च प्राडक्शन बढाने के लिये नही है, प्रदेश को आगे बढ़ाने के कामो के लिये नही है, बल्कि एडमिनिस्ट्रेशन को बोझल बनाने के लिये हैं, पुलिस को ज्यादा एग्रेसर बनाने के लिये है, उनकी हौसला-अफजाई करने के लिये मागे गये है । इसलिये मै इस पोर्शन का डटकर विरोध करता हूँ । पजाब मे पुलिस नही बढ़नी चाहिये, क्योंकि पुलिस ने पिछले साल जो कार्यवाही करके दिखलाई है, खासकर गवर्नरी राज मे, हमने जो उम्मीदे बाधी थी कि अब पजाब की तरक्की होगी, अकाली दौर मे जो गड़बड़ी और ज्यादती लोगा के साथ हुई थी, जो लोग उसके लिये जिम्मेदार थे उनको बर-तरफ़ कर दिया जाएगा, ऐसी हवा पैदा हो जायगी कि लोग सुख की सास लेते हुए आगे बढ़ेगे और काग्रेस पार्टी, जिसके हाथ मे सैन्ट्रल गवर्नमेन्ट है, जो आज एक नया दम भरती है कि इतनी अच्छी तरमीमें पास करके, कांस्टीचूशन को शुद्ध करके हम लोगों की गरीबी को हटाने के लिये कदम उठा रहें हैं, जबकि देश के अन्दर एक प्रोग्रेसिव पार्लियामेन्ट आई है, उस वक्त पंजाब के अन्दर इतना जुल्म और तशद्दुद हो, कत्ल करना और कुचल देना—ये बिलकुल अजीब वाक्यात हैं, जिनके सामने हम नहीं झुकेंगे । यह कहना कि पंजाब बड़ा बहादुर है, लेकिन वह पूरी तरह से जूते भी

खा सकता है, हम इस जुल्म को नही चलने देंगे। हम जुल्म करना नही जानते, लेकिन उसको सहारना भी नही जानते।

इसलिये मै अर्ज करूंगा कि पंजाब के अन्दर, खासकर गवनरी दौर मे, जिन बातों को कहा गया था, उनमे से बहुत सी बातें अभी तक पूरी नही हुई है। खासकर जिन करप्शन के कैसेज को लिया गया था, वे अभी तक उसी तरह से पड़े हुए है, उनका फौलो-अप एक्शन पूरा नही किया जा रहा है, पता नही क्या हो रहा है, उसमे क्या तकलीफे है, क्या मुश्किलात है। स्टेट के एम्पलाइज को जो इन्टेरिम रिलीफ देना चाहिये था, वह भी नही दिया गया, उसको भी उसी तरह से लटका रखा हुआ है। अब आप सैन्ट्रल गवर्नमेन्ट के एप्रोप्रिएशन से देना चाहते है, उसमें पंजाब का भी ध्यान रखना चाहिये था, लेकिन इस बजट में उसके मुतालिक कुछ नही लिखा हुआ है।

इसी तरह से प्राइसेज का कोई कन्ट्रोल नही हुआ है, किसानो की पैदावार के दाम बहुत ज्यादा गिर गये है, बल्कि बुरी तरह से गिराये गये है, आढतियो और व्यापारियो ने मिलकर, बल्कि सरकारी अफसरान की मदद से गिराये गये हैं। फीरोजपुर में अभी हाल मे एक बडा भारी कनवेन्शन हुआ था, क्योंकि वहा पर नर्मे का भाव, कपास का भाव मिट्टी मे मिला दिया गया है, 100 रु० क्विटल नीचे आ गया है। पंजाब की कुर्बानी का इस तरह से मजाक उड़ाया जा रहा है कि किसानो को उनकी चीजो के ठीक भाव भी नही मिल रहे है। इधर हम अपना खून बहाते हैं, दुश्मन की तोपों का मुकाबला करते है, सबसे ज्यादा सिपाही फौज को देते हैं, लेकिन दूसरी तरफ हमारी खाल उतारी जा रही है। इस तरह की कुर्बानी को हम नही मानते।

ला-एण्ड-आर्डर की सिचुएशन के मुतालिक मे कुछ बातें और अर्ज करना चाहता हूं। पिछले दिनो हमारे पास पुलिसवालों की रिपोर्ट आई है, यह रिपोर्ट इस वक्त भी मेरे पास मौजूद है, जिसमे बहुत ज्यादा बोस्ट किया गया है, आज हम कमेटी में भी इसको डिस्कस करने जा रहे है। इसमें लिखा है कि इन दिनो 50 से ज्यादा लोगो को गोली से मारा गया, शूट किया गया, 200 को जेल मे डाला गया, 200 के वारन्ट निकाले हुए है और ला-एण्ड-आर्डर पूरी तरह से कन्ट्रोल मे है। इस तरह का दम भरनेवालो ने आज पंजाब की जो हालत की हुई है, उसके एक पहलू की तरफ मैं आपका ध्यान आकर्षित करना चाहता हूं। 50-51 आदमियों को बगैर मुकदमा चलाये शूट करना कौनसी जम्हूरियत है, कौनसा डिमोक्रेटिक कोड है। अंग्रेजों के जमाने में भी आपको याद होगा जब इस हाउस के अन्दर सरदार भगत सिंह ने बम गिराया था, जिसके दो तीन सौ एम्पीज गवाह थे, जिनकी मौजूदगी मे वह वाक्या हुआ, उस को भी ट्राइ किया गया, इस सदन के बाहर ला करके शूट नही किया गया, लाहौर लेजा कर उसूली तौर पर अदालत में मुकदमा चलाकर फांसी की सजा दी गई। लेकिन यहां तो बगैर किसी सुबूत के, बगैर किसी ट्रायल के शूट कर दिया जाता है। मैं इसको डेमोक्रेसी के लिये बहुत बड़ा धब्बा समझता हूं। इस रिपोर्ट मे कहा गया है कि वह एन-काउन्टर था, हम एक-एक का मामला पार्लियामेन्ट्री कमीशन बनाकर आपके सामने लायेंगे, इन 50 केसेज में शायद ही दो तीन केस मुश्किल से ऐसे होगे

श्री तेजा सिंह स्वतंत्र

जिनमे काउन्टर या मुकाबले का शुब्हा होता हो। लेकिन सबको पहले पकड़ना, गिरफ्तार करना, टार्चर करना, तकलीफ देना, उसके चार-पाच दिन बाद उनको बाहर ले जाकर शूट कर देना— यह कौन-सा तरीका है, जो हमारा देश पुलिसवालों पर मेहरबानी करते हुए, उनके जुलमी तरीकों को इगनोर करते हुए, उनके साथ कनाइव करते हुए, अपना रहा है ।

मेरा हल्का न० 12 इसका सबसे बड़ा विक्टिम रहा है । इस हलके मे एक घर का एक लडका भागा हुआ है, उसके चार भाई है, मा-बाप है, भाई कमाते है और कमाकर उसको पढाते है और वह लड़का किसी गलत कम्पनी की वजह से उनके चक्कर मे पडकर मफरूर हो जाता है, नक्सलवादी बन जाता है, उसके लिये दूसरे चार भाइयो के मकान गिराना, उनकी जायदाद को लूट ले जाना- ऐसा वाक्या राबसर मे हुआ— कहाँ की डेमोक्रेसी है । उसके मा-बाप को गिरफ्तार किया गया, उसकी भाइयो के जायदाद को लूटा गया, 100 क्विटल गेहूँ, 40 क्विटल नर्मा, (कपास), 10 क्विटल सरसो उनके घर से लूट ली गई, एक लड़के की शादी के लिये जो सामान था उसको लूट लिया गया। उसकी साला — खाला हमारे यहा मां की सगी बहन को कहते है—जो वहां थी, उसको भी गिरफ्तार किया गया और उनमे से एक लडके को कहा गया कि तुम सच-सच बता दो, वरना तुमको तुम्हारी मौसी के साथ सोना पड़ेगा— यह हकीकत है, इस पर कमीशन बैठना चाहिये और इसकी जाँच होनी चाहिये। अगर हमारे नौजवानों को इस तरह की गिरी हुई बातो के लिये मजबूर किया जायगा तो यह टार्चर करने का कौनसा तरीका है, शायद मिडिवियल एज का भी तरीका नही है, एक हजार साल पहले ऐसा हुआ हो तो हुआ हो। लेकिन पंजाब में आज ऐसा हो रहा है ।

आपको पता है कि ददाहूर ग्राम में एक पुलिस चौकी का आदमी मारा गया था। प्यारा सिंह नाम का एक आदमी भागा हुआ था, पुलिस ने उसके घर जाकर उसकी बीबी को पकडने की कोशिश की उनकी सारी फसलों को तबाह किया गया, इंजिन तोड़ा गया, नलके तोडे गये, उसके घर को पूरी तरह से गिराने तबाह करने के बाद उसकी बीबी को दफा 216 मे, उसकी मां को दफा 216 मे, उसकी सगी बहन को मिलने के लिये आई थी, उसको भी दफा 216 मे पकड़ा गया। इन तीनों औरतों को 302 दफा मे ले लिया कि इनके कहने पर शायद प्यारासिंह और उसके ग्रुप ने पुलिस को मारा होगा। जमहूरियत में ऐसा कभी नही होना चाहिए। अंग्रेजो के जमाने मे भी ऐसा कभी नहीं हुआ । मैं सालो फरार रहा लेकिन मेरे बाप को अंग्रेजो ने 216 मे कभी नही पकड़ा कि यह अपने लड़के को पनाह देता है। एक औरत को यह कहना कि वह अपने पति को पनाह देती है, यह वाजिब नहीं है। (व्यवधान)......तो इस तरह के बहुत से मसले हैं। पंजाब मे हम आंदोलन मचायेंगे, हम अपना डिफेंस का काम भी करेंगे लेकिन यह बातें भी नहीं चलने देंगे। इस तरह से कोई गवर्नमेंट चल नहीं सकती है। आज जब हम हिन्दुस्तान की पार्लमेन्ट को मोस्ट प्रोग्रेसिव इन दि वर्ल्ड कह सकते हैं लेकिन उसके टाइम मे भी ऐसी बातें हो रही हैं कि एक दो पुलिस के अफसर लोगों के साथ इतनी बदतमीजी और जुल्म कर रहे हैं। हमारी आंखो के नीचे यह सब हो रहा है और

फिर यह इलाका उस पंजाब का है जहां पर कि दुश्मन का हमला हो रहा है । अभी दो तीन दिन पहले मिर्धा जी ने कहा कि हमने कह दिया है कि शूटिंग न हो । लेकिन बाकी जो जुल्म हो रहे है, मेरे पास पूरी एक लिस्ट है । इसको आप पढ़ लेंगे कि कैसे कैसे आदमी थे, उनमे कोई नक्सलवादी था भी या नही । यह 40-50 सफे की रिपोर्ट है । मै टाइप करके पालमेन्ट के मेम्बरो को दे दू तो अलग बात है क्योकि यहाँ पर आप ज्यादा टाइम नही दे रहे है ।

अब मैं दो या तीन बाते कन्क्लूजन के तौर पर आपके सामने रखना चाहूगा । शूटिंग वगैरह के बाद एक केस है तारागढ करवालिए का जिसका किस्सा भी अखबारो के जरिए आप लोगो के सामने आ चुका होगा ।

अध्यक्ष महोदय : मुझे एक एनाउन्स-मेन्ट करना है । उसके बाद आपकी तकरीर जारी रहेगी ।

---

12 03 hrs.

RE : STATEMENT BY DEFENCE MINISTER

MR. SPEAKER : The hon. Defence Minister will be making a statement at 1·15 p.m So, the House, instead of adjourning at 1 p m will continue to sit till the statement is over.

DEMANDS FOR SUPPLEMENTARY GRANTS (PUNJAB), 1971-72—*Contd*

श्री तेजासिंह स्वतंत्र : तो मैं यह अर्ज कर रहा था कि और केमेज को छोडते हुए मैं यह एक केस आपके सामने रखना चाहता हूँ कि करवालिया मे जो कुछ हुआ उसके सिलसिले मे बहुत से डेपुटेशन्स आए, यहाँ तक कि प्राइम मिनिस्टर तक भी प्रबोध जी ने टाइम लेकर उसको पहुचाने की कोशिश की है । उस केस मे जो दो लड़के थे वह बिल्कुल नान-पोलिटिकल थे और उनको कुछ भी किसी बात का पता नही था । हाकी के सिलसिले मे या फुटबाल के सिलसिले मे लडको का कुछ झगड़ा था । वे कही बाहर आपस मे कही मिल गए और पीछे पड़ गए लेकिन वह कमजोर थे और भाग गए । रास्ते मे मोटर साइकिल वाला जो मास्टर था वह भी उनके साथ ही मास्टर लगा हुआ था, इसलिए उससे उन्होने मोटरसाईकिल मागा पर उसने कहा कि ऐसी दशा मे मै नही देता । वे आगे चले गए और इसी तरह वे घर तक पहुच गए । दूसरी तरफ विरोधियो ने टेलीफोन कर दिया पुलिस को कि दो तीन लडके उधर भाग गए है, कही वे नक्सलवादी न हो । टेलीफोन के बाद डी० एस० पी० श्री ओमप्रकाश, एक और एस० आई० चार सिपाहियो को लेकर वहाँ जा धमके क्योकि पास मे ही गाव था । उनका बाप बाहर बैठा हुआ था । उन्होने उससे पूछा तुम्हारा लडका घर मे है ? उसने कहा हाँ । उन्होने पूछा उसके साथ मे भी कोई है ? उसने कहा हाँ, उसका एक दोस्त भी है, वे बी० ए० मे पढते है । उन्होने कहा कि वह कुछ गडबड करके आये है, कत्ल करके । उसके बाप ने उनको बुलाकर उनके सामने पेश कर दिया । टी० एम० पी० ने वही उनके घर के सामने दोनो लडको के हाथ पीछे बधवा दिए । एक खेत दर्मियान मे है और उसके बाद एक दूसरा खेत है पैडी का तो उसके अगले सिरे पर उनको ले जाकर और खड़ा करके डी० एस० पी० ने अपनी

[श्री तेजा सिंह स्वतत्र]

पिस्तौल से दो दो गोलियां उनको मारी और फिर बाद में उन सिपाहियों ने भी गोलिया मारी। इस तरह से उनके घर के सामने ही उनके हाथ बाँध कर दिन को यह सब कुछ किया गया। वे बिल्कुल नान-पोलिटिकल थे, स्टूडेन्ट्स थे लेकिन उनको इस तरह से कत्ल किया गया। ऐसे केसेज़ के बाद कहा जाता है कि वह पुलिस बड़ी बहादुर है। उस वक्त उसी गाव के जगीर सिंह जोकि गुरदासपुर जिला परिषद के प्रधान है उन्होने डी० एम० पी० से कहा कि आप कम से कम हमसे पूछ तो लेते कि ये बच्चे कैसे है। जिला परिषद के प्रधान काग्रेस (आर) पार्टी के है लेकिन उनमें वह डी० एस० पी० कहता है कि मुझे तो आज जिन्दगी मे पहली बार यह मान प्राप्त हुआ है कि ऐसे आदमियो का मैंने गोली मारी है। . . . (व्यवधान) . . . अभी मेरे पास बहुत से प्वाइन्ट्स है। मै अब ला ऐंड आर्डर के प्वाइन्ट को खत्म कर रहा हूँ। और पुलिस के मुताल्लिक जिला काग्रेस, गुरदासपुर ने जो मेमोरेंडम मिर्धा जी के पास भेजा है वह पढता हूँ :

"This meeting of the District Executive of Congress recommends to the Governor of Punjab to order a judicial inquiry into the incident in village Taragath on 25-9 71 leading to the death of two young men We endorse emphatically the demand made by all political parties in this behalf"

12·06 hrs

[MR. DEPUTY-SPEAKER *in the Chair.*]

इसके साथ ही पंजाब की सारी पार्टियों ने इकट्ठा होकर 12 हजार की हाज़िरी में जिसमें मैं ख़ुद भी था एक रेज़ोल्यूशन पास किया। हालांकि उस वक्त मैं कोचीन में था लेकिन मेरी पार्टी ने मुझे इधर भेजा कि वहां पर कुछ गड़बड़ है। मैं बाई एयर वहां से यहा आया। तो उसमें सारी पार्टियों ने, जिसमे कांग्रेस के एक्स एम एल ए, जिला अध्यक्ष और इलाके के सभी लोग उसमे शामिल थे, सभी ने एक रेज़ोल्यूशन पास किया कि यह जो मर्डर है इस तरह से लोगो का मारना बेगुनाहो का जमहूरियत का कत्ल है। वह रेजोल्यूशन यहाँ मिर्धा जी के पास भेजा गया है। इसके बाद यह और रिपोर्ट है। पजाब के पुलिस आई० जी० ने रिपोर्ट तैयार की है मैं चाहता हूँ वह भी इस हाउस की प्रापर्टी हो। . . . (व्यवधान) . .

MR. DEPUTY-SPEAKER : Please conclude now

श्री तेजा सिंह स्वतन्त्र : अब मैं आखिरी प्वाइट पर आता हूं। 5 नवम्बर को पजाब पुलिस ने जो रिपोर्ट दी है उसमे अपनी बहादुरी का नोट दिया है :

"That the police drive against Naxalites is having a telling effect on the extremist forces in the State is evident from recent pronouncements of several CPI leaders"

तो सी० पी० आई० वालो ने, वहा पर पुलिस के खिलाफ जो प्रोटेस्ट किया और शोर मचाया वह इस बात का सबूत है कि पजाब मे पुलिस ने जो काम किए है वह निहायत असर अंदाज हैं। . . . (व्यवधान) . . . वे कहते हैं कि सी० पी० आई० यह करती है वह करती है यानी . . .

MR. DEPUTY-SPEAKER : His time is up.

SHRI TEJA SINGH SWATANTRA : There will be political murders now. You do not understand.

MR. DEPUTY-SPEAKER : Not that I do not understand, but the time is limited.

श्री तेजा सिंह स्वतन्त्र : वहा की पुलिस रिपोर्ट दे रही है पी० एम० को कि जो काग्रेस है वह आपस के झगड़े मे लगी हुई है, अकाली अपने मोर्चे मे बिजी हैं, सी० पी० एम० थोड़ी-थोड़ी हिलती है लेकिन सी० पी० आई० जो है वह पुलिस के खिलाफ शोर मचा रही है इसलिए उनको बन्द करने की इजाजत होनी चाहिए। पी० डी० ए० मे उनको इजाजत भी मिल गई है। और अब वे कहते है कि सी० पी० एम०, सी० पी० आई०, नक्सलाइट, किसी मे भी कोई फर्क न करो और सभी से बदला निकालो। वहा पर जो प्रेजेन्ट आई० जी० है, बड़े बहादुर है उनको फ्रन्ट पर भेजना चाहिए।

इसलिये मै विनती करता हू कि उनको 1 करोड़ 13 लाख रु० देना, 10 लाख रु० जेलो के लिये देना और 5·5 लाख ऐड-मिनिस्ट्रेशन के लिये देना, मजिस्ट्रेट के लिये देना, ऐसी मैजिस्टीरियल एन्क्वायरीज के लिये देना जिनसे लोगो पर जुल्म हो, बिल्कुल नाजायज है। जो पजाब के लोग फौजी बनकर गये हैं और जो पैसा भी देते हैं, गवर्नमेंट की सर्विस मे भी मौजूद हैं, इससे उनपर जुल्म होगा और जम्हूरियत का नाम निशान मिटा दिया जायेगा। गवर्नर के राज्य को एक्स्टेंड करने की वजह से यह खतरा आज और भी बढ़ गया है। एलेक्शन पोस्टपोन हो रहे हैं। हमको खतरा है कि यह जो जुल्म होगा वह हमारी पार्टी के खिलाफ आयेगा या जो प्रोग्रेसिव फोर्सेज है उनके खिलाफ आयेगा। हम इस चीज के आगे कभी नही झुकेंगे। अंग्रेजों के पैदा किये हुए चाचडे, जो अंग्रेजों के वक्त में देशभक्तो को दबाते रहे हैं वह हम लोगों को दबायेंगे। आज देशभक्तों को दबाने के लिये हम पुराने चाचड़ों को इस्तेमाल नही करने देंगे। इसलिये ऐसे लोगों को और पैसा देने का मैं विरोध करता हूं।

श्री राम सहाय पांडे (राजनंदगांव) : उपाध्यक्ष महोदय, वित्त मंत्री द्वारा 31 करोड़ रु० का विशेष अनुदान जो पंजाब को दिया जाना है, मैं उसका समर्थन करता हू।

पजाब का अपना एक इतिहास है। वह इतिहास गौरवपूर्ण है। पंजाब की धरती और पंजाब की माता का स्मरण करते हुए मस्तक सहसा झुक जाता है। पजाब का अपना इतिहास रहा है कि जब कभी पाकिस्तानियो ने, पाकिस्तान के दरिन्दो ने लड़ाई का निर्णय किया तो पंजाब पहले आया। पजाब ने पहले आहुति दी। 1947 के बटवारे का स्मरण होते हुए भी पजाब का बटवारा हुआ। पंजाब की शस्यश्यामला धरती का, जिसकी हम वन्दना करते है, विभाजन हुआ।

MR. DEPUTY-SPEAKER : We all agree that Punjab has done many great things. We are only discussing the supplementary demands for grants for Punjab now. You can say you need more money and why, etc

SHRI R. S. PANDEY : If you hear me patiently, you will know what I am going to say.

MR. DEPUTY-SPEAKER : I am hearing you patiently. But please be elevant.

SHRI R. S. PANDEY : Unless I inspire confidence in respect of the people of Punjab, how can I support the demand for Rs. 30 crores or so. I am coming to the point.

MR. DEPUTY-SPEAKER : You can give your points, but do not narrate all that history. It is not relevant.

SHRI R. S. PANDEY : I wanted to narrate the history and inspire the House, (*Interruptions*).

Several Hon. Members *rose*—

MR. DEPUTY-SPEAKER : Order, please. I am on my legs. Mr. Pandey, please be relevant.

SHRI B. P. MAURYA (Hapur) : I think there was no necessity for your intervention. (*Interruptions*)

MR. DEPUTY-SPEAKER : We can discuss all these things, and we accept all those things that Punjab has done, I am only trying to see that you should be relevant to the subject under discussion.

SHRI N. K. P. SALVE (Betul) : When everything that was sub judice was being narrated for hours after hours, not a word was uttered from the Chair but— (*Interruptions*)

MR. DEPUTY-SPEAKER : Order, order.

SHRI N. K. P. SALVE : I crave your indulgence for just half a second. I raise a point of order.

MR. DEPUTY-SPEAKER : Order please. This is a supplementary demand for grants. Under this head, that hon. Member was narrating all those things. Whether it was sub judice or not, I do not know. He was referring to raids by the police; therefore, it was quite in order. But to narrate the history of Punjab is not relevant to the subject under discussion.

SHRI B. P. MAURYA : That is very much relevant.

SHRI N. K. P. SALVE : I want to raise a point of order, and I want your ruling. The previous speaker was actually referring to things relating to prosecution of cases in Punjab; they were points of which I am not aware. Whether it is sub judice or not, it is for the Chair to decide.

MR. DEPUTY-SPEAKER : I am not aware.

SHRI N. K. P. SALVE : He was referring to cases which were *sub judice*.

MR. DEPUTY-SPEAKER : I was in the Chair only a short while ago. If anything was *sub judice*, then it should not be mentioned.

SHRI N. K. P. SALVE : Today, if a speaker, on the Budgot, has occasion to refer to certain matters relating to Punjab, may I know whether, on the budget, it is not the entire scope. the gamut—

MR. DEPUTY-SPEAKER : This is not the budget.

SHRI N. K. P. SALVE : It is a supplementary demand for grants. (*Interruptions*) May I raise my point of order? Kindly allow me to raise my point of order.

MR. DEPUTY-SPEAKER : Yes.

SHRI N. K. P. SALVE : In the supplementary demands for grants if a Member refers to particular conditions prevailing in the State, are they irrelevant ?

MR. DEPUTY-SPEAKER : Unless they relate to the supplementary demands for grants.

SHRI N. K. P. SALVE : I am on a question of relevance. Talking with reference to the supplementary demands of the State, he is trying to raise certain conditions, prefacing his speech with certain conditions which have prevailed in Punjab. Sardar Darbara Singh referred to them extensively and not a word was raised in objection, Now you have come in the Chair. I am seeing this tendency in the last few days in you. With great respect for you, with great affection for you, I beg you not to interfere unduly but allow it. This is after all not a Pakistan Assembly.

MR. DEPUTY-SPEAKER : I have listened to you. I am not going to interfere unduly. I am only worried about the time of the House. There are a number of subjects listed in the supplementary demands and if you want to comment on them you are at liberty. I am also saying that we all accept the great part that Punjab has played in this country. But to narrate the whole history and to take the time of the House is somewhat irrelevant to the supplementary demands.

SHRI R. S. PANDEY : I am narrating a little bit of history in order to request the House to sanction Rs. 31 crores; and even more. That is my idea.

मैं आपसे कह रहा था कि इतिहास के साथ हम पंजाब को इसलिए जोड़ना चाहते है कि आज की स्थिति असाधारण है। आज की स्थिति में यह एक प्रशासन की मांग नहीं है जिसके लिये हमको 31 करोड़ रु० देते हैं। आज की स्थिति यह है कि कारगिल से लेकर कच्छ तक हमारी सीमायें खतरे में हैं। पंजाब के जवान सरदार और जाट सब लड़ रहे हैं। मातृभूमि के लिए उस के बेटे आहुति दे रहे हैं। ऐसी स्थिति में विशेष अनुदान की हम स्वीकृति देते हैं और हर्ष के साथ स्वीकृति देते हैं 31 करोड़ रु० के। साथ ही यह भी आशा करते हैं कि आज की असाधारण स्थिति को देखते हुए 31 करोड़ क्या, अगर 100 करोड़ रुपयों की आवश्यकता होगी तो वह भी सदन बड़ी उदारता के साथ, बड़े प्यार के साथ देगा।

आज हाल क्या है ? आज स्थिति यह है कि जो हमारे जवान लड़ रहे है वह कोई इतिहास की बात नही है। वस्तुस्थिति यह है कि आज बंगाली पंजाबी को छाती से लगाने के लिये ढाका में आतुर है। आज पाकिस्तान के दरिन्दों का झण्डा नीचे आया है और हमारी मुक्तिवाहिनी का झण्डा ऊपर जा रहा है। आज जब अमरीका सातवें फ्लीट को लेकर आ रहा हैं, जब हम 31 करोड़ रुपयों की मांग करते हैं तब समग्र चित्र हमारे सामने आता है। आज पंजाब की धरती का और उन माताओ का, जो पंजाब की मातायें है और अपनी कोख से जवानों को पैदा किया है जों अपनी आहुति दे रहे है, स्मरण जब आता है उस समय खाली रुपये पैसे की बात नहीं है। इस समय हमारे मरने जीने का प्रश्न है, इस समय हमारी सावरेन स्टेट का प्रश्न है, हमारी सार्वभौम सत्ता का प्रश्न है, गणतन्त्र का प्रश्न है, बंगला देश में, जिसके लिये हम आहुति दे रहे हैं, अगर यह स्थिति न होती, तो सम्भव है कि 31 करोड़ की मांग न आती। ऐसी स्थिति मे मैं इतिहास मे जाना चाहता था।

[Shri R. S. Pandey]

1962 में चीन का आक्रमण हुआ, हमारे जवान लड़े, 1965 मे जब पाकिस्तानियों ने आक्रमण किया, यह पंजाबी वहां लडे। वहां के प्रशासन के लिये नक्सलाइट और सी पी आई की बात कही गई। जिस समय युद्ध हो रहा हो और प्राणों की आहुति हमारे जवान दे रहे हों उस समय पहली आवश्यकता यह है कि पुलिस के माध्यम से, जनता के माध्यम से शाश्वत रूप से शांति-प्रस्थापना का प्रयास किया जाय ताकि जो जवान लड रहे हैं, सीमाओं की रक्षा के लिये आहुति दे रहे है, उनमें यह सन्देह और सशय न हो कि किसी पार्टी या किसी दल के लोग सेबोटाज कर रहे हैं, अशांति पैदा कर रहे है। आज जो समाज-विरोधी तत्व है जो अराजकता फैलाने मे हैं उनकी तरफ से हमें सचेत रहना है। इस लिए इस ग्रान्ट के माध्यम से में पुलिस और आई जी की प्रशसा करना चाहता हूं और यह चाहता हू कि यह सदन भी कहे कि आन्तरिक सुरक्षा पहली आवश्यकता है। नक्सलाइट लोगो को भी यह समझ लेना चाहिए कि जो भी असामाजिक तत्व आज विद्रोह, अराजकता, अशान्ति फैलाने और ध्वस मे लगे हुए हैं, हो सकता है कि उनमें कुछ खुफिया के लोग भी हो जो पाकिस्तान की तरफ से आ गये हों। इस समय पुलिस को उनकी ओर से भी सचेत रहने की बड़ी आवश्यकता है।

मैंने धरती की बात कही, मैंने माटी की बात कही। माटी में किसान लगे हुए हैं कनक पैदा करने के लिए और माटी के बेटे जो जवान है उनके हाथों में गन हैं। किसानों के हाथ में आज हल है और जवानों के हाथ में गन है। उसको गन के लिये बारूद चाहिये। जवानों का और किसानों का जो कनक पैदा करते हैं, अगर कहीं सामंजस्य होता है तो वह पंजाब की धरती में होता है। इस लिये पंजाब की धरती और पंजाब की माटी······

MR. DEPUTY-SPEAKER : All the jawans do not come only from Punjab, they come from all over India.

SHRI R. S. PANDEY : You are not giving me the opportunity. I am speaking about the jawan from Assam, Orissa, Karnataka etc. also.

MR. DEPUTY-SPEAKER : I am concerned with relevance and the time of the House. I would request you to be relevant and brief.

SHRI R S. PANDEY : Punjab has got a peculiar strategic position in the map of this country. The Punjabis are brave people, competent enough to fight and are giving a very good fight. That is why I take my hat off to them.

आज जब युद्ध चल रहा है, आप देख रहे हैं कि हम एक असाधारण परिस्थिति में से गुजर रहे हैं।

प्रशासन की यहाँ आलोचना की गई हैं। अभी सरदार जी ने की है। 4 लाख 52 हजार 310 रुपये आपने इसके लिए मांगा है। उसमें आइटम्ज क्या है।

"Demand No. 12– Pay of Establishment. Travelling Allowance, Other Allowances and Honoraria, Dearness Allowance etc."

यह पुलिस रेडियो स्टाफ के लिए 4 लाख 52 हजार 310 रुपया मांगा गया है। आपने कहा है कि रेडियो स्टेशन पुलिस के मुख्तलिफ जगहों मे लगाए जाएंगे और उसकी जो स्टेबलिशमेंट है, उसके लिए

आपने खर्चा मांगा है। आपने कहीं पर इसका उल्लेख नहीं किया है कि इक्विपमेंट क्या होगी, माडर्न होगी या नहीं होगी। अगर कोई असामाजिक तत्व तोड़फोड़ मे संलग्न हों तो उनको पकड़ने के लिए हमारे पास वायरलैस स्टेशन होने चाहिये, माडर्न इक्विपमेंट उसके लिए होनी चाहिये। इसका भी उल्लेख होना चाहिए था कि कौन सी माडर्न इक्विपमेंट आप लगाना चाहते हैं।

एक बहुत ही हास्यास्पद बात है। हम लड़ाई लड रहे है। ऐसी अवस्था मे तमाम जो रुपया पैसा है वह जवानो के हित के लिए, उसकी विडोज के लिए, उनके बच्चो के लिए, उनकी पढाई के लिए खर्च होना चाहिये। लेकिन यहाँ पर आप 22 लाख 58 हजार 500 रुपया रेनोवेशन आफ बिल्डिंग्ज पर, पब्लिक वर्क्स पर, गैस्ट हाउसिस पर, एयर कंडिशनिंग पर खर्च करने जा रहे हैं। ये गैस्ट हाउसिस किनके काम आते है, वी आई पीज के, मिनिस्टर्ज के तथा दूसरे जो बड़े-बडे अफसर है, उनके काम आते है। यह जो आइटम है इसको मैं आपके सामने काटता हूँ। इसको सैंक्शन करने की जरूरत नहीं है। मिनिस्टर्ज के लिए एयर-कंडिशनिंग की, बिल्डिंग्ज के रेनोवेशन की जरूरत नहीं है। वह पैसा जवानो की भलाई के काम पर खर्च होना चाहिये, उनके परिवारो पर खर्च होना चाहिये। डू अवे विद दिस, यह मेरी आपसे प्रार्थना है। आज एमरजेंसी के समय मै इसकी कोई आवश्यकता नहीं है। 21 करोड़ की स्वीकृति तो हम दे लेकिन प्रोटैस्ट नोट आप पंजाब को भेजें कि कम से कम एयरकंडिशनिंग की व्यवस्था तो वह इस समय न करे, इसके सम्बन्ध मे थोड़ा ठहरे, जब तक युद्ध समाप्त न हो जाए, तब तक इस तरह की चीजो को हाथ में न ले। जितना भी अनप्रोडक्टिव एक्सपेंडीचर है, वह बन्द होना चाहिये। जैसा श्री दरबारा सिंह जी ने कहा है जिस पैसे का हमारी आजादी के युद्ध से कोई सम्बन्ध नहीं है। उसको खर्च करने की आवश्यकता नहीं है। आज असाधारण परिस्थितियां उत्पन्न हो गई है। 22 लाख रुपये के इस्तेमाल को आप रोके। प्रोटैस्ट नोट लगा कर आप भेजें। सैंक्शन आप न करे। रुपया दे दूसरे कामो के लिए, पुलिस को माडर्न इक्विपमेंट से लैस करने के लिए, आन्तरिक सुरक्षा के लिए पुलिस रेडियो स्टेशनो की बड़ी आवश्यकता है और उस तरह की चीजो पर यह रुपया खर्च होना चाहिये।

सदन की ओर से मै पंजाबी भाइयो की, सरदार भाइयो की, सिख रेजीमेंट की तारीफ करता हूँ और उनके प्रति नत मस्तक होता हूँ और उनको आशीर्वाद देता हूँ। इस धरती पर जो पैदा हुआ है, वह जवान चाहे किसी प्रान्त का हो सब की वन्दना मे आज करता हूँ। पंजाब की एक स्ट्रेटेजिक पोजिशन है। पंजाब शूरवीरों का प्रान्त है। 1947 की बात मैं कहता हूँ। जब बटवारा हुआ तब उस बटवारे को पंजाबियो ने हसते हुए झेला और कहीं पर भी उन्होंने दामन फैलाकर भीख नहीं माँगी। उनके सामने मस्तक झुकता है, उनके प्रति श्रद्धा पैदा होती है और मैं समझता हूँ कि अगर सरदार जी आपकी जगह वहाँ होते तो जरूर मुझ को दस मिनट और देते। लेकिन कोई बात नहीं। मै आप का भी आदर करता हूँ। पंजाब के जवानो के साथ साथ भारत माँ की कोख से पैदा हुए और भी जो जवान है, जो मातृभूमि की रक्षा के लिए आहुति दे रहे है, उनके आगे मै अपना मस्तक झुकाता हूं उनकी मैं वन्दना

[Shri R. S. Pandey]
करता हूं और उनको मैं आशीर्वाद देता हैं। सदन की ओर से मैं प्रार्थना करता हूँ कि अपने लक्ष्य में वे उत्तीर्ण हों, भारत माता की जय हो, बंगला देश की जय हो।

धन्यवाद ।

श्री मुख्तियार सिंह मलिक (रोहतक) . जो सप्लीमेंटरी डिमांडज हाउस के सामने पेश की गई हैं उनका मैं विरोध नहीं करता। ये पास होनी ही चाहियें। जो भी पैसा इस में रखा गया है, उसका दुरुपयोग पंजाब के अन्दर नही होना चाहिये।

अभी माननीय सदस्य ने पजाब के सिपाहियों की बड़ी तारीफ की है। वाकई में यह हमारे लिए फख्र की बात है कि आज जब देश पर संकट है तो पंजाब के बहादुर सिपाही मोर्चों पर डटे हुए हैं। उनकी वजह से ही हिन्दुस्तान का कारोबार तथा पार्लिमेंट का कामकाज चल रहा है। वैसे देश के हर सूबे के सिपाही आगे बढ़कर लड़ रहे हैं लेकिन मैं समझता हूँ कि पंजाब के बहादुर सिपाही आज भारत माता की रक्षा के लिए पेश पेश लड़ रहे हैं। लेकिन इसके साथ-साथ हमको यह भी देखना चाहिये कि पंजाब में ला एंड आर्डर की सिचुएशन ठीक हो। इसके बारे में कोई दो रायें नहीं हो सकती हैं। पीछे कनसलटेटिव कमेटी की मीटिंग हुई थी। उसमें हमारे कांग्रेसी भाइयों ने कहा था कि पंजाब में ला एंड आर्डर की सिचुएशन बड़ी खराब है। आप लोग इस चीज को कहें तो समझ में नहीं आती। यहाँ पर पंजाब के आई जी की तारीफ की गई है। उनकी तारीफ करने के लिए मैं खड़ा नहीं हुआ हूँ। पंजाब में आज ला एण्ड आर्डर की सिचुएशन बिगड़ी है, वहाँ पर कत्ल होते हैं, सियासी कत्ल होते हैं, यहाँ तक कि वहां पर डी०एस०पी० को कत्ल किया जाता है, सब इंस्पैक्टर को सरेआम कत्ल किया जाता है, डी एस पी को उसके घर के बाहर गोली मार दी जाती है। राष्ट्रपति राज के दौरान वहां यह हालत हो तो इससे ज्यादा अफसोसनाक बात और क्या हो सकती है। आप कह सकते हैं कि अकाली दल की हकूमत के अन्दर वहां पर इस किस्म की बहुत सी कहानियाँ हुईं, किस्से हुए; इस तरह के दर्दनाक कत्ल हुए। लेकिन राष्ट्रपति राज में अगर यह हालत हो कि पुलिस वाले भी महफूज न हों तो हम कह सकते हैं कि वहां ला एंड आर्डर की सिचुएशन ठीक नहीं है।

लड़ाई का अभी जिक्र किया जा रहा था। यह कहा गया है कि इस एमरजेंसी में रेस्ट हाउसिस के लिए पैसा क्यों रखा जा रहा है। एज ए मैशर आफ इकोनोमी इस तरह की फिजूलखर्ची बन्द होनी चाहिये। मैं भी इसको मानता हूं। लेकिन आप देखें कि खेमकरण के कस्बे के अन्दर रेस्ट हाउस की भी मांग की गई है। हो सकता है कि यह फौजी आदमियों के लिए हो। वहाँ हमारा फ्रंटियर है। 1965 में जब लड़ाई हुई थी तब खेमकरण का मुहाज एक जबर्दस्त मुहाज था। वहां आसपास के गांवों को भारी नुकसान हुआ था। लोगों को घरों को छोड़ना पड़ा था, गांव खाली करने पड़े थे। वहां तक जबर्दस्त गोलाबारी और टैंकों से हमला पाकिस्तानी फौजों ने किया था।

मैं वित्त मंत्री जी के नोटिस में लाना चाहता हूं कि जितनी मदद उन्हें करनी चाहिए थी वहां के देहात वालों की अपने घरों की तामीर करने के लिए, अपने आप को दोबारा रिहैबिलिटेट करने के लिए या कस्बे वालों की अपना मकान बनाने के लिए

वह उन्होंने नही की । वैसे कुछ मदद उन्होंने की । लेकिन बहुत थोड़ी मदद की । उस वक्त जब कि एक दूसरे मुल्क ने हमारे पर हमला करके यह मुसीबत उनके ऊपर नाजिर की तो वह कोई उनकी अपनी की हुई चीज नहीं थी । उसके लिए सारे देश को उनकी मदद करनी चाहिए थी । आज कल भी पंजाब के फ्रन्ट्स के ऊपर, वहाँ के देहातों के ऊपर, कस्बों के ऊपर पाकिस्तान का हमला चल रहा है । वैसे मैं तो तारीफ करना चाहता हू अपने बहादुर सिपाहियों की कि अभी तक पंजाब फ्रन्ट के ऊपर जैसा कि रोजाना के स्टेटमेंटस से हमें पता चलता है, कोई ज्यादा नुकसान किसी गाँव या कस्बे में नही हुआ है । वहाँ के लोगो के हौसले बड़े बुलन्द है । लेकिन मैं उनसे अर्ज करना चाहता हू कि लड़ाई के जमाने मे जैसे खेमकरन मं और उसके पास के इलाकों में नुकसान हुआ जिसमें जानी नुकसान भी हुआ और माली नुकसान भी बहुत हुआ लेकिन उनकी कोई ज्यादा इमदाद नहीं की गई तो यह चीज ठीक नही है । वे इसलिए आजकल की इस एमर्जेंसी के अन्दर ज्यादा रुपया उसके लिए रखा जाय तो वह अच्छा है । वैसे पुलिस की डिमांड की मैं मुखालिफत नहीं करना चाहता । पुलिस की वहां बहुत सख्त जरूरत है । पंजाब के अन्दर ला एण्ड आर्डर की हालत बहुत खराब है अभी हमारे भाई सरदार तेजासिंह स्वतन्त्र उस के बारे में बोल रहे थे लेकिन मैं कहना चाहता हूँ कि नक्सलाइटस ने वहां पर क्या किया ? वहां पर सियासी कत्ल हुए । एम एल एज कत्ल किए गए जो चार बजे अपने फार्म पर बैठे हुए थे । एक्स-एम एल ए कत्ल किए गए दिन के बारह बजे अपने खेतों के अन्दर घूमते हुए । नक्सलाइटस को अगर नहीं दबाया गया तो वहां की सिचुएशन बड़ी खराब हो जायगी । वैसे मैं तो पंजाब की पुलिस की तारीफ करना चाहता हूँ कि उन्होंने नक्सलाइटस को काफी जोर से दबाया । लेकिन साथ साथ यह भी अर्ज करना चाहता हूँ कि जो इस किस्म के क्वार्टर्स हैं, इस तरह से कत्ले आम करने की इजाजत उनको नही दी जायगी और उसके लिए हमें पुलिस की बड़ी जबर्दस्त जरूरत है । इस लड़ाई के जमाने में अन्दरूनी हालात संभालने के लिए पुलिस की बहुत जरूरत है ।

एक बात मैं आखिर मे और कहना चाहता हूं । अकाली हुकूमत के अन्दर आप सब जानते हैं, सारा मुल्क जानता है कि पंजाब और हरियाने का फाजिल्का और अबोहर के मामले के अन्दर बड़ा भारी झगड़ा हुआ । आज राष्ट्रपति राज है । अकाली हुकूमत के अन्दर फाजिल्का और अबोहर जो प्राइम मिनिस्टर के एवार्ड के मुताबिक हरियाना में आने हैं और चंडीगढ़ जो पंजाब में जाना है···(व्यवधान)···यह इसके अन्दर आता है । पंजाब की अकाली हुकूमत ने फाजिल्का और अबोहर की सारी तरक्की को बन्द कर दिया । उनके पानी को रोक दिया···(व्यवधान)···मैं अर्ज करना चाहता हूँ कि अगर यह फोरम इस चीज के लिए नहीं है तो दूसरा कोई और हो नहीं सकता । फाजिल्का और अबोहर के लोगों ने इतने मेमोरंडम और इतनी अप्लीकेशंस सेंट्रल गवर्नमेंट को दीं, वहां की अकाली सरकार इनकी सुनती नहीं थी···(व्यवधान)···मैं यह अर्ज करना चाहता हूं कि राष्ट्रपति राज के अन्दर उन लोगों को पानी की सुविधा दी जानी चाहिये । उनका पानी जो रोक दिया था वह उन्हें दिया जाय और अब तो खास कर के प्रोडक्शन की बहुत जरूरत है और

[श्री मुख्तियार सिंह मलिक]

फाजिल्का और अबोहर का इलाका बहुत ही सरसब्ज इलाका है, वहां पैदावार बहुत होती है, इसलिए वहां पर पानी पूरा दिया जाय और राष्ट्रपति राज के अन्दर उनकी तरक्की के जितने काम हैं वह जिस तरह से पंजाब के दूसरे जिलों में हो रहे हैं वैसे ही वहां भी होने चाहिये। यही मेरा निवेदन है।

श्री बूटा सिंह (रोपड़) : उपाध्यक्ष महोदय, मैं सोच रहा था कि मौजूदा स्थिति को सामने रखते हुए पंजाब सरकार इस सदन के सामने कुछ ऐसी मांगें लेकर आएगी जिसका सम्बन्ध आज की स्थिति के साथ होगा। लेकिन मुझे बहुत दुख हुआ सप्लीमेंट्री डिमांडस को पढ़कर कि इसमें में किसी एक डिमांड का भी आज की स्थिति के साथ कोई सम्बन्ध नहीं है। इसलिए मैं शुरू में ही यह प्रार्थना करना चाहता हूँ कि इन डिमांडस को वापिस किया जाय, यह उन अफसरों को वापस कर दी जाये जिनके अन्दर इतनी सूझबूझ नहीं है कि मौजूदा मौके के साथ कैसे चलना है। इसको वापस करके फिर से रिकास्ट किया जाय और आज की स्थिति के बारे में जो पंजाब की डिमांड है उसके लिये स्वीकृति ली जाए। यह मेरा मंत्री महोदय से पहला निवेदन है और मैं चाहूँगा कि मन्त्री महोदय इसके सम्बन्ध में अपनी प्रतिक्रिया बताए।

अब मैं डिमांडस की तरफ आता हूं...

MR DEPUTY-SPEAKER . Let him consider your suggestion Why go into the details then ?

SHRI BUTA SINGH Let him agree that he withdraws them.

MR. DEPUTY-SPEAKER · The hon Minister.

SHRI BUTA SINGH : But if he is going to make a speech on these Demands, let me say something about them.

MR. DEPUTY-SPEAKER : Kindly be brief I thought, you had finished your speech

श्री बूटा सिंह उपाध्यक्ष महोदय, आप से मैं एक रिक्वेस्ट करता हूं कि कृपा करके आप पंजाब का एक दौरा करिए जिससे आप को स्थिति का पता चल जाय। जब आप गाड़ी में बैठेंगे तो आपको मालूम होगा कि बगैर लाइट के कैसे ट्रैवेल किया जाता है। मेरी नई कार बर्बाद हो गई ऐक्सीडेंट में इसलिये कि मैं लाइट नहीं आन कर सकता था। मेरा ऐक्सीडेंट हो गया।

You should also kindly visit Punjab and see how the people are braving the situation

डिमांडस के मुताल्लिक मेरा निवेदन है कि जो एरिया फौज ने डिफेंसिव मेजर्स के लिए आक्यूपाई किया दो महीने पहले वहां कोई फसल नहीं बोयी जा सकी। वहां का किसान और वहां का मजदूर बिल्कुल बेकार है। वह रिफ्यूजी बनकर पीछे आए हुए हैं। डेढ़ लाख के करीब लोग ऐसे हैं जो सड़कों पर बैठे हैं जिनके लिए कोई प्रबन्ध नहीं किया गया है। मैं नहीं चाहता था कि यह सारी बात कहूं लेकिन इसी बात से दुख होता है कि यहां पर कोई प्रोविजन उनके लिए नहीं है। उस जनता के लिए और वह जो किसान हैं उनके लिए, सरकार को कुछ न कुछ करना चाहिए। मेरे से पहले सरदार दरबारा सिंह ने पंजाब की ला एंड आर्डर के बारे में और पंजाब के ऐडमिनिस्ट्रेशन के बारे में जो कुछ कहा है मैं उसकी सपोर्ट करता हूं। इसमें इन्होंने लिखा है कि—

"There are certain items of inescapable expenditure."

Let me now take them up.

कौन से वह आइटम्स हैं जो इनएस्केपेबल एक्सपेंडिचर कहे जा सकते हैं ? मिसाल के तौर पर जैसे शर्मा जी ने कहा पी० डब्लू० डी० के रेस्ट हाउस के बारे में जिसके लिए लिखा है कि रेस्ट हाउस को एयर कंडीशंड करने जा रहे हैं, मैं सच कहता हूं कि अगर यह डिमांड लेकर पंजाब की जनता के सामने आप जायेंगे तो वहां से आपको पत्थर पड़ेंगे, ईंटें पड़ेंगी कि आज हमें गोली चाहिए, बारूद चाहिए, सिक्का चाहिए और मंत्री महोदय क्या करने जा रहे है कि वहां के रेस्ट हाउस को एयर कंडीशंड करने जा रहे हैं, वहां फर्नीचर देने जा रहे हैं। इस डिमांड को तो मंत्री जी को बिल्कुल टर्न डाउन कर देना चाहिए, इसे बिल्कुल स्वीकार नहीं करना चाहिए और यह पैसा देश की सेवा में लगाना चाहिये।

दूसरी एक डिमांड है सबार्डिनेट सर्विसेज सेलेक्शन बोर्ड की। यह इतनी पुरानी डिमांड है जहां तक मेरी याददाश्त है मैं समझता हूं कि यह तो पंजाब की असेम्बली में हो सकता था, जबकि पापुलर गवर्नमेंट थी, यह जो चीज़ पंजाब असेम्बली में पास हो सकती थी वह चीज आज पार्लियामेंट में क्यों लाई गई है ? इससे यह पता चलता है कि पंजाब की एडमिनिस्ट्रेशन में कितनी एफिशिएंसी है ?

ऐसी बातों के लिये जिम्मेदारी फिक्स होनी चाहिए कि यह बात पार्लियामेंट के सामने क्यों आई, खास तौर से आज की स्थिति में क्यों आई, जबकि उसको बिल्कुल खत्म कर दिया गया था, आज की स्थिति में यह बात बिल्कुल फिट-इन नहीं हो रही है।

पुलिस के बारे में मुझे बहुत थोड़ा कहना है। आज पंजाब में डेढ़ दर्जन के करीब डी० आई० जी० हैं, जिले कितने हैं ? शायद एक दर्जन भी नहीं बनते हैं। मैं नहीं समझता कि पंजाब में इतने टाप-हैवी एडमिनिस्ट्रेशन की क्या जरूरत है। आप पुलिस को बढ़ाइये, अगर सुरक्षा के लिए आपको जरूरत है। बी० एस० एफ० को बढ़ाइये, पंजाब कांस्टेबुलरी को बढ़ाइये, लेकिन इतने बड़े बड़े अफसरों को बढ़ाने की क्या जरूरत है। आज वहां कोई भी जिला ऐसा नहीं है जहां तीन-तीन बड़े बड़े अफसर न हों, एक एस० पी० है, दूसरा डी० एस० पी० है और इन सबके ऊपर एक डी० आई० जी है—यह टाप-हैवी एडमिनिस्ट्रेशन है, ऐसी मिसाल शायद आपको किसी दूसरे राज्य में नहीं मिलेगी।

इसमें एक आइटम ऐसी है जिसमें किसी फिल्म कम्पनी को दस लाख रुपये दिये गये थे, मैं जानना चाहता हूं कि इसके लिये कौन जिम्मेदार है ? आज पार्लियामेंट से यह दस लाख रुपया मांगा जा रहा हैं, क्योंकि यह उससे रिक्वर नहीं हो सकता। मैं मंत्री महोदय से चाहूंगा कि वह इसकी जिम्मेदारी फिक्स करें और यह रुपया जो वेस्ट होने जा रहा है, जनता का रुपया, आज के सन्दर्भ में एक बहुत बड़ा मजाक है, हंसी है पंजाब की जनता के साथ, उनके पैसे को इतनी बेरहमी से सरकार खर्च करने जा रही है।

आज पंजाब की जो स्थिति है उसको ध्यान में रखकर सरकार को चाहिये कि ऐसी डिमाण्ड्स फ्रेम करके लाये, जिनका सम्बन्ध जग से हो, जिसको हम कामयाबी के साथ फतह कर सकें। वहां की सिविल डिफेन्स के लिये, उन लोगों की मदद के लिये

[श्री बूटा सिंह]

जिनपर लड़ाइ का असर हुआ है, हम जितना भी पैसा चाहिये, उतना देंगे । आज पंजाब मुसीबत में है, शायद इस बात से आपको तलखी आती है, जब मैं पंजाब का नाम लेता हूं, सारा हिन्दुस्तान मुसीबत में है। जब 1965 में पंजाब पर मुसीबत आई थी, उस वक्त उसका विकार बहुत बड़ा था, उस का एरिया बहुत बड़ा था, उसके बाद हरियाणा बना, हिमाचल के पास उसका बहुत सा इलाका चला गया, मगर इस सबके बावजूद उसका बार्डर उतना ही रहा, जिम्मेवारियां उतनी ही रहीं । आज जितने पंजाब के अन्दर ट्रक्स है, वे सब मिलिट्री के कामों में लगे हुए हैं, पंजाब की मंडियों के अन्दर आलू, गन्ना गल रहा है, सड़ रहा है। उसको वहा से निकाला जा सकता है, लेकिन रेलवे की तरफ से वैगन्ज नही मिल रही है । मैं आप के माध्यम से दरख्वास्त करना चाहता हूं कि हिन्दुस्तान के दूसरे सूबों मे इन रिसोर्सेज को मोबिलाइज करना चाहिये, उनको पंजाब भेजना चाहिये ताकि पंजाब के लोग जो बड़ी बहादुरी से दुश्मन का मुकाबला कर रहे है, उनके हाथ मजबूत कीजिये, इसी में हमारी भारत माता की जय है, इसी में हम समझते हैं कि पार्लियामेंट अपने फर्ज को अदा करेगी ।

इन शब्दों के साथ मैं इस डिमांड का इसलिये विरोध करता हूं कि इसका मौजूदा स्थिति के साथ सम्बन्ध नहीं है । इसमें जो जायज चीज़ हैं उनको मैं सपोर्ट करता हूं, लेकिन जो आज की स्थिति में फिट-इन नहीं करती हैं, उसको टर्न-डाउन करके पंजाब को वापस भेज दें ।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): Mr. Deputy-Speaker, Sir, at the outset, I join hon. Members who have paid tribute to the glory and heroism of the people of Punjab.

As far as these Supplementary Demands are concerned, the House is aware that due to the mid-term elections, the State Budget for 1971-72 was presented to the State Legislature in January, 1971 itself. And all the expenditure upto that period and all the Demands of that period were taken into consideration. Thereafter the State Legislature was adjourned after taking a vote on account upto 30th June 1971. Thereafter, the President took over the administration of Punjab and the State Budget for 1971-72 as prepared in January 1971 was presented and passed by Parliament in June 1971. I am only giving these facts to indicate that due to the fact that the State administration had proposed the Budget, had taken a vote on account first and then prepared a Budget which took into account the commitments and the demands upto January 1971, there are certain items which have come in this Budget which we are placing to-day, the Supplementary Budget, certain items which were not thought of then have had to be taken into consideration.

There is one more point I would like to submit, that apart from the expenditure on Police about which some sections of the House have been critical although certain hon. Members welcomed it, this expenditure on police comes to only about 6% of the total expenditure on revenue account. There are also productive expenditure and productive demands which have been sought from the House. These include the acquisition of land and construction of Government buildings and urban estates—Rs. 90 lakhs, Development works in municipal areas—Rs. 30 lakhs, extension and addition to road transport services—Rs. 100 lakhs, Distribution of fertilisers—Rs. 1393 lakhs. Apart from the additional provision for loans and advances, mainly for loans to the State Electri-

city Board for seeing that the Guru Nanak Thermal Plant, Bhatinda is commissioned earlier than anticipated and loans to the Punjab State Co-operative Supply & Marketing Federation for distribution of fertilisers—Rs. 60 lakhs, Punjab Dairy Development Corporation—Rs. 7 lakhs, loans to poor and deserving students—Rs. 12 lakhs, loans to allottees of plots in urban estates—Rs. 10 lakhs, *etc.* These figures I have indicated to show that there has been in this Supplementary Budget itself an emphasis on productive demands as well as demands relating to the various sections of the people.

There are one or two more specific points about which I wish to draw the attention of the House. Hon. Member, Shri Dasaratha Deb, mentioned about the Subordinate Services Selection Board, that it is not functioning. This Board was constituted on 1st April, 1971 by the Punjab Government and this appropriation which we are seeking is to meet the expenditure of the Board.

As far as water supply is concerned, there is already. (*Interruptions*) I had already in my earlier remarks indicated the various courses through which the Punjab Budget had gone through as a result of conditions obtaining there.

There is a provision of Rs. 1·80 crores for rural water supply schemes to meet the needs of rural water supply.

As far as the Punjab Electricity Board about which Sardar Darbara Singh referred is concerned, it was originally decided to commission the first unit of the Guru Nanak Thermal Plant by the end of March 1973. But now it has been decided to advance the date of commissioning by six months, *i.e.* by October 1972. The additional loan is required to get commissioned the first unit of the 110 Megawatts unit.

Apart from this, about corruption charges and various things which the hon. Member Sardar Teja Singh Swatantra raised, the Government of India has appointed a Commission of Inquiry. Now, the Commission had its first sitting. Certain points of jurisdiction were raised before the Commission which are now under examination of the Commission.

As far as this Rs. 10 lakhs loan given to the Himalaya Films is concerned, the matter is that the producers failed to pay by the stipulated period. As advised by the Legal Remembrancer to the Punjab this amount plus the interest had to be paid to the bank, and now legal steps are being taken; a civil suit is being filed to recover the amount from the producer.

SHRI JYOTIRMOY BOSU: Spectacular!

SHRI K. R. GANESH: I am only giving the facts, and I am not entering into a debate.

There was a complaint about the high-handedness of the police during the students' agitation in Muktasar district in Ferozepur. It was to be investigated by the Additional Secretary, Ministry of Home Affairs. But since there are certain complaints, even criminal complaints, which have been filed in the various courts the matter has become *sub judice*. Therefore, the Additional Secretary who was appointed to go into these various complaints could not proceed with the matter.

Another point that I wish to submit is that in regard to 40 extreme political workers arrested and 21 smugglers *cum* spies who have been detained under the Maintenance of Internal Security Act, their detentions have to be approved by an advisory board presided over by a High Court judge. So far, 12 cases have been looked into by the board, and in all of them, their detention has been upheld.

[Shri K. R. Ganesh]

Hon. Members had also raised many points about police administration I hope, Sir, that you will agree with me that it is not possible to go into the details of all the cases. They have already taken up the matter with the Home Ministry, and I am sure that the Home Ministry is looking into this question.

With these few remarks, I commend the budget to the House.

SHRI N K. P. SALVE: What has happened to the Demand for catering to the needs of the touring Ministers and VIPs for which a sum of about Rs. 4.97 lakhs and Rs. 33,390 has been asked for? Almost everybody who has spoken has raised it. The hon. Minister of State is known for his austerity and for his cutting down all lavish type of expenditure. Is he going to send a protest note?

श्री दरबारा सिंह : मैं सिर्फ यह अर्ज करना चाहता हूँ कि इस बात को एक्सप्लेन किया जाये कि इस बजट में जो नान-प्रोडक्टिव आइटम हैं उनको काटकर उस तरफ लगाया जायेगा जोकि जवानों के काम आ सके और उन लोगों के काम आ सके जोकि शेलिंग के नीचे आये हैं। वह लोग जो अपनी फसल बो नही सके हैं और शेलिंग में है और जो अकूपाइड हैं उनको कम्पेन्सेशन देने के लिए आप क्या कर रहे हैं ?

SHRI DASARATHA DEB : I had also raised this point. About Rs. 22,58,000 or so is going to be spent on this. When we are asking our people to contribute more to the Government for defence, and when we are imposing taxes on the people to strengthen our defence budget, why should we not ask the Ministers and officers to restrain themselves from enjoying the facility of air-conditioners and other things? Will the hon. Minister give us categorical assurance that money will not be spent for this purpose but would be diverted for defence?

श्री भोगेन्द्र झा (जयनगर) : पंजाब के बारे में मंत्री जी को ज्ञात होगा कि 1965 की लड़ाई में जिन किसानों को जमीन का मुआविजा देने का सवाल था वह अभी तक नहीं हो पाया है और अब दूसरी लड़ाई भी आ गई है। वे लोग मुसीबत में हैं लेकिन फिर भी अपना कर्तव्य निभा रहे हैं। तो सन 1965 और अभी का जो जमीन का सवाल है उस के बारे में मंत्री जी यहां पर आश्वासन दें।

SHRI K. R. GANESH : As far as unproductive and ostentatious expenditure which has been included in this budget is concerned, hon. Members have expressed their concern about it, and I share their concern. The only difficulty is that quite a lot of this expenditure has already been incurred in normal time in anticipation of the sanction. I can assure the House that as for whatever little else still remains, strictness and austerity will be exercised, and the feelings of the House and the conditions through which we are passing will be borne in mind, and I shall see that this is attended to.

MR. DEPUTY-SPEAKER : The question is :

> "That the respective supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges which will come in course of payment during the year ending the 31st day of March, 1972, in respect of the following demands entered in the second column thereof : Demands Nos. 2, 5, 7 to 9, 11, 12, 15, 16, 20, 21, 23, 24, 26 to 30, 39, 46, 48, 50 and 51."

The motion was adopted.

12.55 Hrs.

PUNJAB APPROPRIATION (NO. 2) BILL, 1971*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1971-72.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1971-72."

The motion was adopted.

SHRI K. R. GANESH : I introduce† the Bill.

I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1971-72, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1971-72, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That, clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, Enacting Formula and the Title were added to the Bill

SHRI R. K. GANESH : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

12.58 Hrs.

NORTH EASTERN AREAS (REORGANISATION) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move** :

"That the Bill to provide for the establishment of the States of Manipur and Tripura and to provide for the formation of the State of Meghalaya and of the Union Territories of Mizoram

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 14-12-71.

†Introduced/Moved with the recommendation of the President.

**Moved with the recommendation of the President.

[Shri K. C. Pant]

and Arunachal Pradesh by reorganisation of the existing State of Assam and for matters connected therewith, be taken into consideration."

I am happy to bring forward this Bill in fulfilment of the assurances given to the people of Mainpur, Tripura and Meghalaya last year. It was on the 3rd September 1970 that the Prime Minister apprised this House of the Government's decision to accept in principle the grant of statehood to Manipur and Tripura. Similarly a statement was made on 10 November 1970 regarding Meghalaya. Since then, we have had a series of discussions with the Chief Ministers and others in the North-Eastern region and also with the Governor and Lt. Governor. The problems of the region were studied in depth and finally we worked out a composite scheme of reorganisation.

Before going into the details of the Bill, I would like to briefly apprise the House of the main features of the organisation scheme and the objectives we had kept in view. The north-eastern region at present consists of two States, namely, Assam and Nagaland and the two Union Territories of Manipur and Tripura. Within Assam itself, we have NEFA which is constitutionally a part of that State but is administered by the Central Government as if it is a Union Territory. Then we have six autonomous districts which are administered under the Sixth Schedule to the Constitution. These are the Garo Hills, the United Khasi and Jaintia Hills, Jowai, Mikir Hills, North Cachar Hills and Mizo districts. The rest of Assam comprises six districts in the Brahmaputra Valley and the Cachar district. The three autonomous districts of Garo Hills, the United Khasi and Jaintia Hills and Jowai form the autonomous State of Meghalaya within Assam.

The entire north-eastern region covers an area of 98,000 square miles which is a little over 8 per cent of the geographical area of our country. Large tracts in this region are hill areas which are sparsely populated. These areas are relatively less developed and are mostly inhabited by people belonging to different tribal groups.

13.00 Hrs.

The total population of the region is less than 20 million, that is, about three and a half per cent of the country's population and, of this, nearly one-fourth are tribals. It is on account of these diversities that we have at present a number of administrative units and a variety of administrative arrangements. The geographical location and the size of these administrative units in these areas make maximum co-ordination among them essential for promoting development and security.

Our main objective has been to evolve a scheme which would help in streamlining the administrative set-up in order to gear it up to the task of co-ordinated development and the entire region with the active participation of different sections of the people. The decision to confer Statehood on Manipur, Tripura and Meghalaya was taken in this context. In the same context we came to the conclusion that NEFA and the Mizo district of Assam should be made into Union territories.

The territorial reorganisation contemplated will result in the north-eastern region having given States, namely, Assam, Nagaland, Meghalaya, Manipur and Tripura, and two Union territories, namely, Mizoram, (the existing Mizo district), and Arunachal Pradesh, (the existing NEFA).

For achieving co-ordination among the States and the Union territories in this region in the matter of development and security, this House had passed the North-eastern Councils Act in May, 1970. Subsequent developments, however, necessitated a fresh look at the scheme of that

Act. As I have already stated, large tracts in the north-eastern region remain to be developed. There can be no two opinions regarding the need for concerted measures to develop these areas. At the same time, there has to be a balanced approach to this problem. Even within the region, some areas are more backward and they have to be attended to in whichever State or Union territory they may be located. What is needed is a dynamic programme of road construction, improvement of transport facilities, power generation, industrialisation, etc., in which all the States and the Union territories in the region will have to participate as common beneficiaries.

A programme of this nature has necessarily to be planned and executed for the region as a whole without the constraints of State boundaries. The financial resources of these States being slender, it becomes a national responsibility to spare adequate resources for the purpose. Accordingly, it is proposed to have a regional plan for the entire north-eastern region in addition to the normal State plans and to restructure the machinery conceived in the 1970 Act. We intend introducing a separate Bill for this purpose when I shall have the occasion to explain in greater detail the arrangements we are now contemplating.

Apart from the question of development of the region, we have also gone into special problems of the emerging units. In Manipur, the problem was one of devising a scheme of safeguards for the tribals. Last week this House discussed this matter while passing the Manipur (Hill Areas) District Councils Bill, 1971. In Tripura also, some measures may be necessary for safeguarding the interests of the tribals. As I said the other day, the tribal population in Tripura is dispersed and it is not easy to carve out any area and set up bodies like District Councils as are contemplated for the tribal areas of Manipur. The Fifth Schedule to the Constitution will apply and the State Government would no doubt, suggest appropriate measures. For the proposed Union territory of Mizoram we intend bringing forward legislation to create a legislature and Council of Ministers. In NEFA, there already exists an Agency Council consisting of the Member of Parliament from that area and representatives of Panchayati Raj bodies. It is proposed to convert this into a Pradesh Council and enable it to function as a deliberative and advisory body. It is also proposed to appoint a few members of this Council as Counsellors to advise the Administrator. This reform will be given effect to through a separate measure.

This, in brief, is the total picture of the reorganisation scheme we have evolved for the north-eastern region. The present Bill deals with one facet of the scheme, namely, the territorial reorganisation. I would like, therefore, that the House should consider this Bill not as a piece of legislation for creating new States and Union territories but as one of the measures aimed at securing the welfare of the people of the region as a whole.

As the provisions of the Bill affect the existing territories of the State of Assam, the Bill was referred to the Legislative Assembly of that State as required by the proviso to article 3 of the Constitution. The Assembly discussed the Bill on the 27th, 28th and 29th October and the 5th November, 1971. The views expressed by the members of the State Legislative Assembly are contained in the proceedings of that House, which are placed in the Parliament Library.

Now I shall come to the provisions of the Bill. Clauses 3 and 4 provide for conferment of Statehood on the Union Territories of Manipur and Tripura. Clause 5 seeks to confer statehood on

[Shri K. C. Pant]

Meghalaya which is now an autonomous State within Assam At present three wards of the Shillong Municipality and the Shillong cantonment do not form part of the autonomous State. This is a small area, about 1½ sq. miles, and forms an enclave within the autonomous State. We could not possibly keep this area out of Meghalaya even though a suggestion was made to that effect at some stage on the ground that most of the Offices of the Assam Government are located in this area. The entire Shillong area, therefore, will form part of the new State of Meghalaya.

The Government of Assam are thinking of constructing a new capital at a suitable site in the Brahmaputra valley but in the meantime they will continue to have their Offices at Shillong A special provision has been made in para 3 of the Sixth Schedule to the Bill for this purpose. The Assam Government had also expressed a desire that for so long as their Offices remain at Shillong, they should have some powers in regard to law and order in the European ward of the Shillong Municipality where the main Government buildings are located. This matter has been discussed with the Chief Ministers of Assam and Meghalaya It has been agreed that when Meghalaya becomes a State the Government of that State would entrust to the Central Government the functions relating to police and public order in the European ward for a period not exceeding three years and the services of Officers of the Assam Government would be utilised for the discharge of these functions. Clause 6 relates to the formation of the Mizo district of Assam into a Union Territory to be known as Mizoram and clause 7 provides for NEFA being made into a Union Territory to be known as Arunachal Pradesh. The other provisions of this part are of a consequential nature.

Part III of the Bill relates to the representation of the new States in the Rajya Sabha and the Lok Sabha and also the composition of the legislative assemblies of the new States. It also provides consequential changes in the composition of the Assam legislative Assembly, delimitation of the Assembly constituencies of the new States and necessary modifications in the orders relating to Scheduled Castes and Scheduled Tribes.

So far as the Rajya Sabha is concerned, there is no change in regard to Assam, Manipur and Tripura. The members representing these areas at present will continue to represent them. Meghalaya, Mizoram and Aruncahal Pradesh will have one seat each in the Rajya Sabha.

The reorganisation of Assam affects three parliamentary constituencies A part of the Dhubri constituency will remain in the Assam while the other part, which comprises the Garo Hills, will go to Meghalaya Similarly, a part of the autonomous districts constituency comprising the Mikir and North Cachar Hills will fall in Assam while the rest of the constituency comprising the United Khasi and Jaintia Hills Districts will go to Meghalaya. A part of the Cachar constituency will go to the Union Territory of Mizoram and the rest will remain in Assam. We have gone into the question as to how these constituencies should be readjusted in the context of the reorganisation As major portions of the Dhubri and Cachar constituencies would remain in Assam, they have to be kept as separat entities. The Mikir Hills and the North Cachar Hills in Assam have been enjoying the benefit of a reserved seat for the tribals and could not be appropriately added to any other Parliamentary constituency without depriving the people of this benefit.

It is therefore proposed to make these two districts into one parliamentary constituency by the name 'the Diphu Parliamentary Constituency'. As Mizoram will be

a separate Union Territory, it has to be given at least one seat in the Lok Sabha. So far as Meghalaya is concerned, our earlier thinking was that the entire State may form one Parliamentary constituency.

Clause 14 of the Bill has been drafted on this basis. Since then the Government of Meghalaya represented that as parts of all the three parliamentary constituencies falling in Assam are being treated as separate constituencies, it would be unfair to deny the same treatment to Meghalaya. We concede this point of view and I am proposing an amendment which would provide for the Garo Hills and the United Khasi and Jaintia Hills being treated as separate Parliamentary constituencies.

So far as Manipur and Tripure and Arunachal Pradesh are concerned, there is no change in the existing representation. I would also like to add that under the provisions of this Bill, all the sitting members will continue to be members of the House. The allocation of seats proposed in the Bill is in respect of the present House. Under article 82, the allocation of Lok Sabha seats to the States and a re-delimitation of the constituencies would be necessary as soon as the 1971 Census figures are published.

Clauses 20 and 21 provide for allocation of seats in the Legislative Assemblies of the new States. Each of these States will have 60 seats, which is the minimum prescribed under article 170 (1) of the Constitution. The number of seats in the Assam Legislating Assembly will be reduced from 126 to 114 as 9 Assembly constituencies fall in Meghalaya and 3 in Mizoram.

Clauses 22 to 24 relate to delimitation of the Assembly constituencies.

Clauses 25 and 26 relate to amendment of Scheduled Castes and Scheduled Tribes Orders consequent on the territorial reorganisation.

At present there is no Legislative Assembly in Manipur and the functioning of the Assembly in Tripura has been suspended. Only in Meghalaya is the provisional Legislative Assembly constituted under the Assam Reorganisation (Meghalaya) Act, 1969, functioning. It has therefore, been provided in Clause 27 that until elections are held to the Legislative Assembly of the State of Meghalaya, the existing provisional Assembly shall continue to function as the Legislative of that State.

Part IV of the Bill relates to the High Court. At present the jurisdiction of the Assam and Nagaland High Court extends to the entire northeastern region except Manipur and Tripura, where Courts of judicial Commissioners exist. When Manipur and Tripura become States, we cannot have Judicial Commissioners. There are obvious advantages in having a common High Court for the entire region. It will help in securing a uniform standard in judicial administration. A common High Court and a common Bar Council for the region should help in developing a common outlook on the part of the people of this region. We have, therefore, provided for a common High Court for the entire region. We are aware of the fact that the people of Manipur and Tripura may find it difficult to go to Gauhati where the principal seat of the High Court would be located. Provision has, therefore, been made in the Bill for a Judge or a Division Bench of the High Court sitting also at places other than Gauhati There is also a provision in Clause 31 for constituting permanent Benches at other places if the circumstances warrant this. We are already contemplating an arrangement under which at least one Judge of the common High Court would be sitting at Imphal and another at Agartala. The remaining

[Shri K. C. Pant]

provisions of this Part are generally modelled on the corresponding provisions of the earlier Reorganisation laws.

Part V of the Bill relates to financial matters. As the new States will be entitled to a share in the Central taxes and will also require assistance in the form of grants-in-aid, Clause 49 empowers the President to make necessary orders in this behalf.

Part VI of the Bill relates to distribution of assets and liabilities. Broadly, the scheme is that the assets and liabilities of the Central Government relatable to Manipur and Tripura in the State field will become the assets and liabilities of the corresponding new States. In so far as Mizoram is concerned, Clause 52 provides for the assets and liabilities of the existing State of Assam relatable to the Mizo District being passed to the Central Government. The rest of the assets and liabilities of the existing State of Assam are to be apportioned in the manner set out in Clause 51 and the Sixth Schedule, between the new State of Meghalaya and the residuary State of Assam. These provisions are generally modelled on the corresponding provisions of the earlier Reorganisation laws and the Assam Reorganisation (Meghalaya) Act, 1969.

Part VII relates to corporate bodies which will become inter-State corporations consequent on the reorganisation of Assam, such as the State Electricity Board, State Warehousing Corporation, Financial Corporation etc. The provisions of this part also follow the corresponding provisions of the earlier Reorganisation laws.

Part VIII of the Bill relates to services. An important feature of this part is Clause 61 which provides for joint cadres of the all India Services, one for Assam and Meghalaya and another for Manipur and Tripura. Manipur and Tripura will be small States and if we have separate cadres for each of them, the cadres would not be viable. Meghalaya is even now being served by Officers of the Assam cadre and there is a desire in the part of both the States to continue this arrangement. The other provisions which relate to State Services follow broadly the corresponding provisions in other States Reorganisation laws.

Part IX of the Bill contains certain legal and miscellaneous provisions. Clause 71 makes certain consequential amendments in the Constitution. The other Clauses make consequential amendments in certain existing laws. As it is proposed that the North-Eastern Council may also discharge the functions of the Zonal Council in relation to the States and Union territories in the north eastern region, Clause 74 provides that the Eastern Zonal Council will not comprise the States and Union territories in this region

This is a long Bill, but most of its provisions are on the lines of earlier reorganisation laws with which Members are familiar. As I said earlier, the basic object of the Bill is to restructure the administrative set up in the north-eastern region so as to equip it for the bigger task of development of the region and to promote the welfare of the people of that area. The people who stand to benefit by this measure have been anxiously waiting for the reforms proposed in this Bill. I hope the House would welcome this measure and accord approval.

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill to provide for the establishment of the States of Manipur and Tripura and to provide for the formation of the State of Meghalaya and of the Union

territories of Mizoram and Arunachal Pradesh by reorganisation of the existing State of Assam and for matters connected therewith, be taken into consideration."

SHRI SHIVNATH SINGH (Jhunjhunu) : I beg to move :

"That the Bill to provide for the establishment of the States of Manipur and Tripura and to provide for the formation of the State of Meghalaya and of the Union Territories of Mizoram and Arunachal Pradesh by reorganisation of the existing State of Assam and for matters connected therewith, be referred to a Select Committee consisting of 9 members, namely :

(1) Shri Bashweshwar Nath Bhargava

(2) Shri Chhutten Lal

(3) Shri M. C. Daga

(4) Shri Hiralal Doda

(5) Shri Nathuram Mirdha

(6) Shri Krishna Chandra Pant

(7) Shri N. K. Sanghi

(8) Shri Nawal Kishore Sharma ; and

(9) Dr. H. P. Sharma

with instructions to report by the last day of the first week of the next session." (1)

MR. DEPUTY-SPEAKER : This will be continued tomorrow.

---

13 15 hrs.

STATEMENT *RE.* LATEST POSITION WITH REGARD TO PAKISTANI AGGRESSION ON INDIA

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : Mr. Deputy-Speaker, Sir, this is the eleventh day of the war forced on us by Pakistan. The enemy has failed almost completely to achieve the aim of his pre-emptive attack. In the process, Pakistani forces have suffered grievous losses which can be made good only by large scale inductions from foreign sources.

I shall attempt to give you a broad picture of the fighting on various fronts.

In the Kargil and Tithwal sector, a number of posts have been captured. As a result, it has been possible to ensure that the enemy does not dominate our road communications in this area.

In the Uri, Poonch, Rajauri and Naushera sectors, attempts on the part of the enemy to infiltrate behind our lines or to break through our defences have been frustrated and the pressure from the Pakistani forces across the ceasefire line has dwindled. A number of raids were carried out on enemy posts, some of which were captured. Our tactical position is now much better and superior.

The House is aware of the development in the Chhamb sector. The enemy at one stage pushed forward to the eastern bank of Munnawar Tawi. The enemy was forced out of the eastern bank. The enemy is, however, still present on the west of Munnawar Tawi. His repeated attempts to penetrate our defences on the east bank have been foiled. Our forces are now well entrenched on the east bank of the river and are able to mount patrols on its west bank. In the Samba-Pathankot sector, our probing movements have substantially improved our tactical position and our vital road communications in the rear are now more secure.

In the Punjab sector, the enemy made repeated attempts to secure lodgements on our territory. In the result, each side has occupied the other side's enclaves on either

side of the Ravi. Our defensive position is consequently much stronger. For the last few days, there has, however, been a lull in this sector.

The hon. members are aware of the determined attack that had been made by the enemy to penetrate the Ramgarh area of the Jaisalmer sector in strength. This attempt has been finally frustrated, with heavy losses to the enemy. The enemy has been forced out of our territory and we have now advanced a few miles into his territory. Further south in the Barmer sector, the battle for Naya Chor is now raging. The enemy has reinforced his positions and is giving a stiff fight I can inform the House that the immadiate threat to the Rajasthan border has been eliminated.

In the Kutch sector, our forces have captured the important town of Virawah and are in occupation of the Nagarparkar area. Our forces now command nearly a thousand square kilometres of the province of Sind. Arrangements have been made to take care of civil affairs in the occupied area.

Now, I come to the eastern front. The hon. members are aware that our forces in concert with the Mukti Bahini have succeeded in liberating large areas of Bangla Desh. The major towns of Noakhali, Laksham, Chandpur, Feni, Comilla, Gaibanda, Sylhet, Mymensing, Jamalpur, Kushtia, Jessore and Hilli have fallen before the combined attack of the two forces. Some of the Pakistani garrisons are now preferring to surrender.

In its hasty retreat, the enemy is trying to delay our advance by destroying bridges and damaging riverside installations. The Mukti Bahini and the freedom fighters have been helping our forces to ford rivers and to ferry our troops across. We have used helicopters to land our troops behind enemy lines. Airborne paratroopers have already been dropped in the area north of Dacca and they have linked up with the Mutki Bahini and our ground forces.

Our forces are now closing in around Dacca from different directions. Parts of Dacca are within the range of our artillery. Since the two messages previously sent by our Chief of the Army Staff to Pakistani forces elicited no response, he addressed a third message yesterday to General Rao Farman Ali or any other officer who may be commanding the Dacca Garrison He has referred in it to "the duty of all concerned to prevent the useless shedding of innocent blood". He has appealed to the Commender of the occupying forces to co operate with him in ensuring that this humane responsibility is fully discharged by all concerned. He has urged that in case the Dacca Garrison decides to continue to offer resistance, all civilians and foreign nationals should be removed to a safe distance from the area of conflict. I do trust that at least at this late stage General Manekshaw's advice will be heeded and wiser counsels will prevail in Dacca.

We have been deeply aware of our responsibility to the civilian population in the area of conflict. It has been agreed with the Government of Bangla Desh that protection should be provided against mob violence or any kind of maltreatment to the entire civilian population, including those who hail from outside Bangla Desh.

We have gone out of our way to make it possible for stranded foreign nationals to be evacuated from Karachi, Islamabad and Dacca. Our Air Force has refrained, during periods notified in advance, from striking at the air-fields near these towns to facilitate such evacuation. Similarly, the Indian Nayy was able to re-arrange its operations so as to allow time for neutral ships to leave the Pakistani and Pak-occupied harbours. The United Nations

and a number of foreign governments have expressed their appreciation for the exceptional efforts made by our Defence Services in this direction. The enemy is, however, known to have abused the temporary suspension of our air and naval operations to land on his airfields war materials from abroad and to mine the waters around his harbours.

The Pakistan Air Force mounted pre-emptive attacks on our airfields in an attempt to destroy aircraft on the ground and render our installations and runways unserviceable. The House will be gratified to hear that they succeeded in destroying only one aircraft on the ground and all our airfields have, with the exception of short periods, remained operational throughout. On the other hand, our retaliatory attacks have inflicted substantial damage on Pakistani signal units, runways and other installations. In consequence, daylight attacks by the enemy are now few and far between. At night, however, enemy activity continues, though at a diminished level. The Pak Air Force has been providing valuable support to Pakistani ground operations in some areas. The Indian Air Force has been concentrating on dislocating the logistics of the Pakistani forces and breaking up their armoured formations and troop concentrations.

The operations of our Air Force have been of very material help to our land forces in effecting a rapid advance in Bangla Desh and in frustrating Pakistani design on our Western borders.

Recently Pakistani bombing has become more haphazard and less accurate. It is possible that they are now deliberately attacking some civilian targets. Three days ago some villages near Jullundur were bombed with the result that civilian population suffered as many as 100 casualties. A civil hospital in Jaurian was also attacked. Some civilian areas in Srinagar received Pakistan Air Force attention. Our Air Force has, however, continued to hit only on military targets and avoid civil areas. The House is by now aware of the truth in regard to the attack by a Pakistani aircraft on the orphanage at Dacca and blaming us for the destruction of that orphanage.

The House is aware of the daring operations mounted by the Indian Navy which succeeded in penetrating the defences of Karachi harbour and bombarding the Pakistani Naval installations from Gwadar to Karachi. In consequence, a part of the Pakistani fleet has been destroyed, the maritime connection between West Pakistan and Bangla Desh has been severed, and supplies by sea to Karachi and to Pak-occupied ports in Bangla Desh have been prevented. In addition, the Navy has been able to enforce the contraband control with discretion and flexibility. A number of Pakistani ships and a fair amount of Pakistani cargo have been impounded. The difficulties initially experienced by some neutral shipping lines with our contraband control have been resolved to their satisfaction Neutral ships have been provided with adequate opportunity to move away from the area of conflict.

The Pakistani Navy has failed to interfere with our merchant ships. Our ports are in full working order. In all these naval operations, we have lost only one small frigate.

The House is naturally anxious to have full details of the casualties suffered by us in the severe fighting which has taken place over the last ten days. I have had all the information available till 6 P. M. yesterday tabulated. The Indian Army suffered the following casualties :—

Killed	...	1,978
Wounded	...	5,025
Missing	...	1,662

The Pakitani casualties are much higher. I do not, obviously, have accurate figures I know, however, that so far 4,102 officers and men from Pakistani regular forces and 4,066 officers and men from their para military forces are under our custody

We have accounted for as many as 175 Pakistani tanks so far this includes 18 numbers captured by us in running order Our total losses in tanks amount to only 61

Nine Pilots and 3 Navigators of the Indian Air Force are known to have lost their lives 36 Pilots and 3 Navigators are missing We have lost 41 planes, including one naval aircraft.

We do not have figures of the losses of Pakistani pilots and navigators. The Pakistan Air Force is, however, known to have lost as many as 83 aircraft.

The Pak Navy has suffered grievous losses which include 2 Destroyers, 2 Minesweepers, 2 Submarines, 16 Gun Boats and 12 miscellaneous craft The number of officers and men lost by the Pak Navy is not known to us

The House knows that we lost only one frigate in our extensive Naval operations 18 officers and 173 sailors are still missing from INS KHUKRI 6 officers and 91 sailors have been rescued

The House will, I am sure, wish me to convey its deepest sympathies to the next of kin of the gallant officers and men who have lost their lives in defending our motherland

The House will also wish to join me in expressing our gratitude to the Defence Services for their magnificent performance in ensuring that the major part of fighting takes place on the enemy soil, that he is kept at a safe distance from our western borders and that a very substantial damage is inflicted in the process on his forces and sophisticated equipment.

A special word of praise is due to the Mukti Bahini of the Government of Bangla Desh. Their regular forces are fighting shoulder to shoulder with our Army The dedication, keenness, energy and initiative of freedom fighters have been largely responsible for creating conditions which have compelled the occupying forces to vacate the areas occupied by them It is our hope that through the joint operation of Bangla Desh and the Indian Forces the process of liberating Bangla Desh will soon be completed

MR DEPUTY-SPEAKER The House stands adjourned to meet again tomorrow at 10 A M

13 32 hrs

The Lok Sabha then adjourned till Ten of the Clock on Wednesday, December 15, 1971/Agrahayana 24, 1893 (Saka)

H/LS—M I M & Co (Fnce Printers)—FBD—1010—6 1 72